

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTH ZONE AT CHENNAI**

**O.A NO. 226 OF 2021**

Between:

Golapalli Bhaskar Reddy

... Applicant

And:

State of Andhra Pradesh & 5 Others

... Respondents

**INDEX TO ADDITIONAL DOCUMENTS FILED BY THE 6<sup>TH</sup> RESPONDENT**

<b>Sl No.</b>	<b>Particulars</b>	<b>Date</b>	<b>Annexure</b>	<b>Page No.</b>
1.	Mother documents tracing the title of the land owned by 6 <sup>th</sup> Respondent from the year 1943	-	R10	1-26
2.	Genealogical Tree of the Original Owners certified by Tahsildar, Lepakshi Mandal and Village Revenue Office	-	R3	27-39
3.	Sale Deeds executed by the 6 <sup>th</sup> Respondents with the original owners (4 Nos.)	27.01.2021 and 15.03.2021	R5	40- 144

Date: 16-05-2022

CHENNAI



COUNSEL FOR 6<sup>TH</sup> RESPONDENT







248

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Copy of endorsements and certificates.

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2517 of 1943 (Contd)	
237.2 పైకి 0.82 - 3.40 యంతులు	
416.2 పైకి 0.43 - 1.00 యంతులు	
378.2 పైకి 0.44 - 2.40 యంతులు	
60.2 పైకి 0.27 - 1.10 యంతులు	
270.1 పైకి 0.37 - 0.60 యంతులు	
761 11.70 యంతులు	
376.8 పైకి 0.53 - 0.30 యంతులు	
398.1 పైకి 0.52 - 0.30 యంతులు	
42.10 పైకి 0.52 - 0.40 యంతులు	
294.2 73 పైకి 5.30 - 398.2 పైకి 0.44 - 2.40 యంతులు	
270.2 - 1.37 - 1.60 యంతులు	
270.1 పైకి 0.37 - 0.60 యంతులు	
7.33 - 16.60 యంతులు	
427.3 2.56 - 1.50 యంతులు	
427.1 1.6 - 0.80 యంతులు	
432.1 2.18 - 1.10 యంతులు	
432.2 1.16 - 0.90 యంతులు	
30.3 3.53 - 0.44 యంతులు	
31.4 4.12 - 1.10 యంతులు	
420.4 7.62 - 4.13 యంతులు	
424.1 6.16 - 3.10 యంతులు	
16.62 - 6.40 యంతులు	

3 of 4 Pages No of Correction. NI

498

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Copy of endorsements and certificates.

Document - 10/14/94 of 1962 (continued)  
 2035 (1)(2)(3)(4) 3/3/62  
 copied by K. G. Mappat  
 Examined by ~~...~~ 6.9.62  
 K. G. Mappat

*[Signature]*  
 Sub-Registrar  
 6.9.62

*[Signature]*

2035 PAGES NO. OF CORRECTIONS *[initials]*  
 TOTAL NO. OF CORRECTIONS *[initials]*  
 COPY PREPARED BY *[initials]*  
 COPY VERIFIED BY *J. Sathaduy*  
 BRO CHILAMATHUR  
 DATE 29/11/2004  
 IS.No: 163/19 G.No: 173/19

SUB-REGISTRAR











14  
3

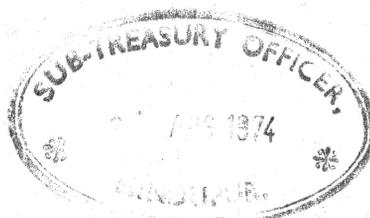
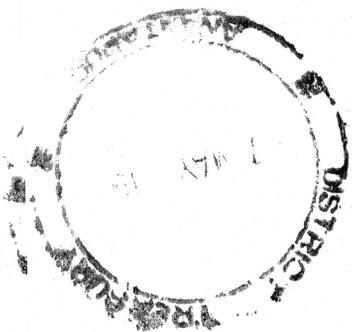
1463 Abdul Gaffoor Sab 5/6 Abdulla Sab Lepakshi Twenty five Rupees

30.8.74

R. A. Akhbar & V. Anidambur

ఈ 25 రూపాయల బిల్లును గురించి నమోదు సంఖ్య 6000-00 6 క్రింద ఉన్నట్లుగా ఉంటుంది

Abdul Gaffoor Sab  
Abdul Sab



Account No. 431 for ... 1974 ...  
Contains ... 2 ... Sheets ...  
... 2 ... Sheet.

*[Signature]*  
Sub Registrar

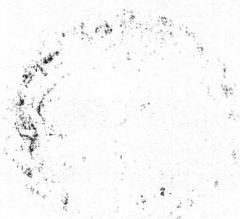


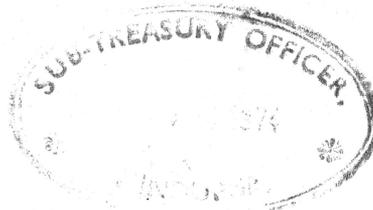
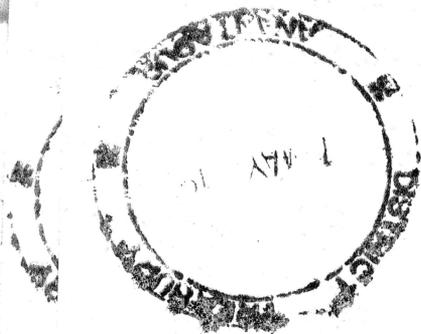


1464 Abdul Gaffoor Sah S/o Abdulla Sah Lepakshi Twenty five Rupees  
 30.8.74 R.A. Ghaleel & Shridharwar

అనుకుని 27 కి 6 అంకము అంకుకు వడ్డీ సూచింక నీ అంకు లు 1-00 అంకు అంకు అంకు అంకు

అనుకుని 27 కి 6 అంకము  
 Abdul Sahel





Volume No. 6931 of ... 1910  
Compendium ... 5 ... Sheets ...  
... 2nd ... Sheet

*[Signature]*  
Sub Registrar





14  
3

14 65 Abdul Gaffoor Sab & Alidulla Sab Lepakshi Twenty five Rupees  
 30.8.74 R.A. Jhalul & Hindupur

ప్రకారం ఇరుగుదొడ్డి వారికి పర్తి అంబయపాప నీకు ఇచ్చి నయవారము ప్రతి మొత్తం 25 రూపాయిలు  
 మొత్తం 25 రూపాయిలు తెలుకవారికి పర్తి అంబయపాప ఇచ్చి నీకు ఇయ్యకంపుంబ మనసాక్షి నం 30.8.74

Abdul Gaffoor Sab  
 Abdul Sattar



Account No. 421 of ... 1921 ...  
Contains ... 8 ... Sheets. ...  
... 8 ... Sheet.

*[Signature]*  
Sub Receiver





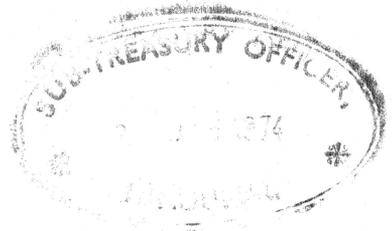


BOOKS No. 621 of ... 1975  
Contains ... 8 ... Sheets ...  
... 5 ... Sheet.

*Andrew ...*  
Sub Registrar







Volume No. 431 of ... 1974 ...  
Number of ... 60 ... Sheets ...  
... 60 ... Sheet

*Andrew ...*  
Sub Registrar



20Rs.

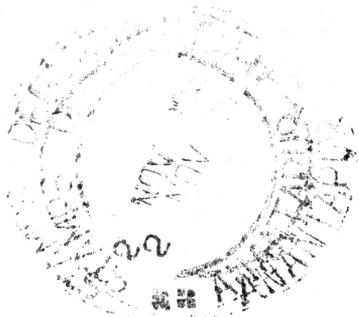
19



1468 Abdul Gaffor Sab % Abdulla Sab Lepakshi Twenty ~~Five~~ Rupees  
 30.8.74 R. A. Khalul 8V. Hridipur

२० रु० बीस रुपया

Abdul Gaffor Sab  
 Abdul Sabhar



Document No. 931 of ... 192000  
Containing ... 2 ... Sheets.  
... 20 ... Sheet.

*[Signature]*  
Sub Registrar









Document no 1775 of 1975  
 1975 to 1975  
 1975 to 1975  
 1975 to 1975  
 1975 to 1975

104 Pages No of Cors *104*







VILLAGE: LEPAKSHI.

MANDAL: LEPAKSHI.

DISTRICT: ANANTHAPURAMU.

GENELOGICAL TREE.

SHAIK ABDULLA SAHEB, DIED.

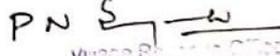
YAKUB SAB,  
DIED.

SHAREEF SAB  
DIED.

ADAM SAB,  
DIED.

L. S. GAFOOR SAB  
DIED.

  
**TAHSILDAR**  
Lepakshi Mandal  
Ananthapuramu (Dist)

  
Village Revenue Officer  
Lepakshi Mandal  
Ananthapuramu (Dist)

VILLAGE: LEPAKSHI.

MANDAL: LEPAKSHI.

DISTRICT: ANANTHAPURAMU.

**GENELOGICAL TREE.****SHAIK ABDULLA SAHEB, DIED.****1<sup>st</sup> SON****YAKUB SAB, DIED.****WIFE: YASIN BEE, DIED.****AHAMED SAB, DIED.****WIFE: MAHAMUDA KASIM BEE, DIED.****SONS:**

- (1) L. S. KHAYUM SAB, DIED.
  - (2) L. S. MAQHBOOL SAB
  - (3) L. S. ABUBAKAR
  - (4) LEPAKSHI SAIK ABDUL RAZAK
  - (5) L. S. IQBAL SAB, DIED.
- DAUGHTER: FAZULUNNISA.

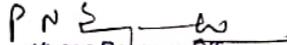
  
**TAHSILDAR**  
 Lepakshi Mandal  
 Ananthapuramu (Dist)

**ABDUL RAHAMAN SAB, DIED.****WIFE: MYMUN BEE. DIED.****SONS:**

- (1) L. S. IQBAL BASHA, DIED
- (2) SHEK RAFIQ,
- (3) L. S. IRSHAD SAB, DIED.
- (4) SHAIK MUSTHAK AHAMED
- (5) ISHAQ.

**DAUGHTERS:**

- (6) ABIDA BEE
- (7) SHAKIRUNNISA
- (8) RAHAMATHUNNISA

  
 Village Revenue Officer  
 Lepakshi (V)  
 Lepakshi Mandal

VILLAGE: LEPAKSHI.

MANDAL: LEPAKSHI.

DISTRICT: ANANTHAPURAMU.

**GENELOGICAL TREE.**

**SHAIK ABDULLA SAHEB, DIED.**

**1<sup>st</sup> SON  
YAKUB SAB, DIED.  
WIFE: YASIN BEE, DIED.**

**1<sup>st</sup> SON: AHAMED SAB, DIED.  
WIFE: MAHAMUDA KASIM BEE, DIED.**

**1<sup>st</sup> SON: L. S. KHAYUM SAB, DIED.  
WIFE: SHAKEELA DIED.**

**SON: FAIZUR REHAMAN,  
DAUGHTERS:  
(1) SHEEMA SHAKILA  
2) MUNAWWARA SHAKILA**

  
**TAHSILDAR**  
Lepakshi Mandal  
Ananthapuramu (Dist)

  
Village Revenue Office  
Lepakshi (M)  
Lepakshi, Ananthapuramu

VILLAGE: LEPAKSHI.

MANDAL: LEPAKSHI.

DISTRICT: ANANTHAPURAMU.

**GENELOGICAL TREE.**

**SHAIK ABDULLA SAHEB, DIED.**

**1<sup>ST</sup> SON  
YAKUB SAB, DIED.  
WIFE: YASIN BEE, DIED.**

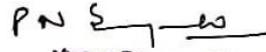
**1<sup>ST</sup> SON: AHAMED SAB, DIED.  
WIFE: MAHAMUDA KASIM BEE, DIED.**

**5<sup>TH</sup> SON: L. S. IQBAL SAB, DIED.  
WIFE: MEHAR TAJ, DIED.**

**SONS: (1) L. S. NOUSHAD,  
(2) SHABBIR,  
(3) L. S. SHAMEER,**

**DAUGHTERS: (1) HUMAYUN BHANU  
(2) SHAMEEMA BANU**

  
**TAHSILDAR**  
Lepakshi Mandal  
Ananthapuramu (Dist)

  
Village Revenue Officer  
Lepakshi (V)  
Lepakshi Mandal.

VILLAGE: LEPAKSHI.

MANDAL: LEPAKSHI.

DISTRICT: ANANTHAPURAMU.

**GENELOGICAL TREE.**

**SHAIK ABDULLA SAHEB DIED.**

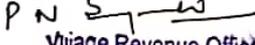
**1<sup>st</sup> SON  
YAKUB SAB, DIED.  
WIFE: YASIN BEE, DIED.**

**2<sup>nd</sup> SON  
ABDUL REHAMAN SAB, DIED.  
WIFE: MYMUN BEE, DIED.**

**1<sup>ST</sup> SON: L. S. IQBAL BASHA DIED. (IQBAL AHAMED) DIED.  
WIFE: PARVEEN,**

**SON: L. S. NASEEB  
DAUGHTER: L. S. CHANDINI,**

  
**TAHSILDAR**  
Lepakshi Mandal  
Ananthapuramu (Dist)

  
Village Revenue Officer  
Lepakshi Mandal  
Lepakshi mandal

VILLAGE: LEPAKSHI.

MANDAL: LEPAKSHI.

DISTRICT: ANANTHAPURAMU.

**GENELOGICAL TREE.**

**SHAIK ABDULLA SAHEB DIED.**

**1<sup>st</sup> SON**

**YAKUB SAB, DIED.**

**WIFE: YASIN BEE, DIED.**

**2<sup>nd</sup> SON**

**ABDUL REHAMAN SAB, DIED.**

**WIFE: MYMUN BEE, DIED.**

**3<sup>rd</sup> SON: L. S. IRSHAD SAB, DIED.**

**1<sup>st</sup> WIFE: PARVEEN BHANU,**

**2<sup>nd</sup> WIFE: WAHEEDA BEGUM**

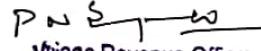
**SONS: (1) SHEK ZAWAD (1<sup>st</sup> Wife Son)**

**(2) TOUSIF AHAMED (2<sup>nd</sup> Wife Son)**

**(3) SHEIK DADAPEER. (2<sup>nd</sup> Wife Son).**

  
**TAHSILDAR**

Lepakshi Mandal  
Ananthapuramu (Dist)



Village Revenue Officer  
Lepakshi (V)  
Lepakshi Mandal.

VILLAGE: LEPAKSHI.

MANDAL: LEPAKSHI.

DISTRICT: ANANTHAPURAMU.

**GENELOGICAL TREE.**

SHAIK ABDUL SAB DIED.

3<sup>RD</sup> SON: ADAM SAB DIED.  
WIFE: FATHIMA BEE, DIED.

**SONS:**

- (1) L. S. BUDEN SAB DIED.
- (2) L. S. ABDULLA SAB, DIED.
- (3) L. S. JABBAR SAB, DIED.
- (4) L. S. SAMAD SAB, DIED,
- (5) SHAIK AMANULLA SAB, ALIVE.

**DAUGHTERS:**

- (1) L. S. ASMATH (DIED),
- (2) L. S. KURSHID (DIED),
- (3) L. S. GORI (DIED).

  
**TAHSILDAR**

Lepakshi Mandal  
Ananthapuramu (Dist.)

  
Village Revenue Officer  
Lepakshi (M.)  
Lepakshi Mandal

VILLAGE: LEPAKSHI.

MANDAL: LEPAKSHI.

DISTRICT: ANANTHAPURAMU.

**GENELOGICAL TREE.**

SHAIK ABDUL SAB DIED.

3<sup>RD</sup> SON: ADAM SAB DIED.  
WIFE: FATHIMA BEE, DIED.

1<sup>ST</sup> SON: L. S. BUDEN SAB, DIED.  
WIFE: PYARIMA, DIED.

SONS: L. S. SHAFIULLA,  
SANAULLA,  
L. S. HAFIZULLA,  
SHAIK RAHAMTHULLA,  
L. S. ABUBAKAR,  
L. S. AMEER, DIED.

WIFE: SHAIK JAHEDA

SON: SHAIK JAVEED

*Balaram*  
**TAHSILDAR**  
Lepakshi Mandal  
Ananthapuramu (Dist)

*P. N. S.*  
Village Revenue Officer  
Lepakshi (V)  
Lepakshi Mandal

VILLAGE: LEPAKSHI.

MANDAL: LEPAKSHI.

DISTRICT: ANANTHAPURAMU.

**GENELOGICAL TREE.**

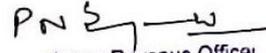
SHAIK ABDUL SAB DIED.

3<sup>RD</sup> SON: ADAM SAB DIED.  
WIFE: FATHIMA BEE, DIED.

2<sup>ND</sup> SON: L. S. ABDULLA SAB, DIED.  
WIFE: PYARIMA, DIED.  
SONS: (1) MUKTHIYAR,  
(2) L. S. MUSTHAK,

DAUGHTER: S AFZUL UNNISA,  
B.K SHAHAWARUNNISA

  
TAHSILDAR  
Lepakshi Mandal  
Ananthapuramu (Dist)

  
Village Revenue Officer  
Lepakshi (V)  
Lepakshi Mandal

VILLAGE: LEPAKSHI.

MANDAL: LEPAKSHI.

DISTRICT: ANANTHAPURAMU.

**GENELOGICAL TREE.**

**SHAIK ABDUL SAB DIED.**

**3<sup>RD</sup> SON: ADAM SAB DIED.  
WIFE: FATHIMA BEE, DIED.**

**3<sup>RD</sup> SON: L. S. JABBAR SAB, DIED.  
WIFE: TAHERA, DIED.**

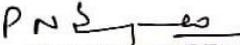
**SONS: (1) S. RAHAMATHULLA,  
(2) L. S. HAROON SAB (DIED)**

**DAUGHTERS: (1) RASHEEDA, (DIED)  
(2) GULZAR. (DIED)**

**SONS: SIRAJUDDIN,  
SHAHBAZ,**

**WIFE:  
HAJIRA BHANU,**

  
**TAHSILDAR**  
Lepakshi Mandal  
Ananthapuramu (Dist)

  
Village Revenue Officer  
Lepakshi (V)  
Lepakshi Mandal

VILLAGE: LEPAKSHI.

MANDAL: LEPAKSHI.

DISTRICT: ANANTHAPURAMU.

**GENELOGICAL TREE.**

**SHAIK ABDUL SAB DIED.**

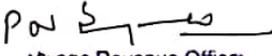
**3<sup>RD</sup> SON: ADAM SAB DIED.  
WIFE: FATHIMA BEE, DIED.**

**4<sup>TH</sup> SON: L. S. SAMAD SAB, DIED.  
WIFE: AFROZJAN, DIED.**

**SONS: (1) SHEIK NAZEER AHMED,  
(2) S. VAZEER AHAMAD,**

**DAUGHTERS: FAZILA, (DIED, NO CHILDREN)  
FIROJA BANU**

  
**TAHSILDAR**  
Lepakshi Mandal  
Ananthapuramu (Dist)

  
Village Revenue Officer  
Lepakshi (V)  
Lepakshi Mandal

VILLAGE: LEPAKSHI.

MANDAL: LEPAKSHI.

DISTRICT: ANANTHAPURAMU.

**GENELOGICAL TREE.**

**SHAIK ABDUL SAB DIED.**

**2<sup>ND</sup> SON: SHAREEF SAB DIED.  
WIFE: MASTHAN BEE, DIED.**

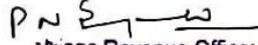
**SON: SHAIK MOHAMMED SAB, DIED.  
WIFE: SHAIK SHAKEELA BEE.**

SONS: (1) L. S. ATAVUR REHMAN (ALTHAF)  
(2) L. S. ATHIQR REHMAN,  
(3) MD ANEES UR RAHAMAN,

DAUGHTERS:

(1) NASEEMUNNISA ,  
(2) PHARIDUNNISA,  
(3) SADIQABANU,  
(4) APROJ UNNISA,

  
**TAHSILDAR**  
Lepakshi Mandal  
Ananthapuramu (Dist)

  
Village Revenue Officer  
Lepakshi (V)  
Lepakshi Mandal

VILLAGE: LEPAKSHI.

MANDAL: LEPAKSHI.

DISTRICT: ANANTHAPURAMU.

**GENELOGICAL TREE.**

**SHAIK ABDUL SAB DIED.**

**4<sup>TH</sup> SON: L. S. GAFOOR SAB DIED.  
WIFE: MAHABOOB BEE, DIED.**

**SON: L. S. ABDUL SATTAR SAB, DIED.  
WIFE: BIBEE JAN. DIED.**

**SONS:**

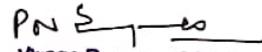
- (1) KHALID AHMED,
- (2) MOHAMMED IRSHAD AHMED,
- (3) S. BASHEER AHMED,

**DAUGHTERS:**

- (1) JABEEN TAJ,
- (2) P. KHAMAR TAJ,
- (3) R AYESHA BANU,
- (4) NOOR JAHAN,
- (5) S. SALMABI,
- (6) SHAIK MUMTAJ BEGAM,
- (7) SABEHA BANU.



**TAHSILDAR**  
Lepakshi Mandal  
Ananthapuramu (Dist)

  
Village Revenue Officer  
Lepakshi (V)  
Lepakshi Mandal



1475 27-01-2021  
 ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH  
 S.No:..... Sale.....  
 Sold To: **AYAN NAGPAL, S/o. TREVENDER NAGPAL, GURUGRAM.**  
 For Whom: **AGROCORP LANDBASE PRIVATE LIMITED, BANGALORE.**

CM 993301  
 P.RAVI KUMAR  
 Licensed Stamp Vendor  
 O.L.No. 12-02-001/2018  
 R.L.No. 12-02-003/2020  
 CHILAMATHUR-Cell: 9502558192

**ABSOLUTE SALE DEED.**

**THIS DEED OF ABSOLUTE SALE** is made and executed on this the Wednesday, Twenty Seventh day of January Two Thousand and Twenty One (27-01-2021) at Chilamathur Village, Hindupur Mandal, Ananthapuramu District, Andhra Pradesh, **BY:**

- 1) Mr. **FAIZUR REHMAN** aged about 46 years, son of Mr. Late L. S. Khayum Sab, (AADHAR No. 3786 5821 2013), (Cell No. 98459 98325).
- 2) Mrs. **SHEEMA SHAKILA** aged about 58 years, D/o. Mr. Late L. S. Khayum Sab, (AADHAR No. 9651 9881 6699), (Cell No. 98459 98325).

522  
 Sheema-Shakila  
 L.S. Khayum Sab  
 S. Anu  
 L.S.A. Reddy  
 M.S. Reddy  
 A.S. SHABPIR  
 L.S. Shasireddy

Aunayun Banu  
 Sheema Banu  
 L.S. Khayum Sab  
 S. Anu  
 S.M. Anu  
 ISHAQ  
 M.S. Reddy  
 M.S. Reddy  
 M.S. Reddy

**Presentation Endorsement:**

Presented in the Office of the Joint Sub-Registrar, Chilamathur along with the Photographs & Thumb Impressions as required Under Section 32-A of Registration Act, 1908 and fee of Rs. 24880/- paid between the hours of \_\_\_\_\_ and \_\_\_\_\_ on the 27th day of JAN, 2021 27th day of JAN, 2021 27th day of JAN, 2021 by Sri Faizur Rehman

**Execution admitted by (Details of all Executants/Claimants under Sec 32A):**

SNo-cd	Thumb Impression	Photo	Aadhar Photo	Address	Signature/Ink Thumb Impression
1-CL		 AYAN NAGPAL [R] M/S. 4 [12/02-1-2021-522]	 NO IMAGE FOUND	AYAN NAGPAL[R]M/S . AGROCORP LANDBASE PRIVATE LIMITED . REPRESENT BESTECH PARK VIEW SPA,SOUTH CITY -II, GURGAON	
2-EX		 RAHAMATTUNNISA::27/01/2021 [1202-1-2021-522]		RAHAMATTUN NISA W/O. W/O LATE BABU SAB AADHAR- *****1253 BAGEPALLI TALUK,GANTA MVARAPALLI .. ,CHIKKABALL APUR	
3-EX		 SHAKIRUNNIS A::27/01/2021.17 [1202-1-2021- 22]		SHAKIRUNNIS A W/O. W/O: HABIBKHAN AADHAR- *****0311 DARINA KANA PALYA, ,CHIKKABALL APUR	
4-EX		 ABIDA BEE::27/01/2021.17:04 [1202-1-2021-522]		ABIDA BEE W/O. AADHAR- *****4954 GUDIBANDA, R P ROAD B BLOCK,CHIKK ABALLAPUR	
5-EX					

Bk - 1, CS No 522/2021 & Doct No 495/2021. Sheet 1 of 15 JOINT SUBREGISTRAR271 Chilamathur





1476 27-01-2021  
 ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

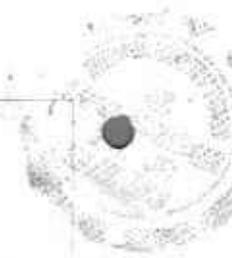
S No:.....Date.....20.....

Sold To:...**AYAN NAGPAL, S/o, TREVENDER NAGPAL, GURUGRAM.**  
 For Whom: **AGROCORP LANDBASE PRIVATE LIMITED, BANGALORE.**

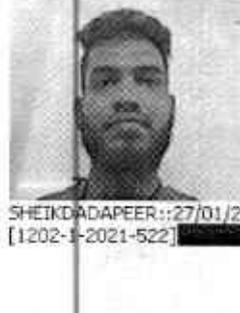
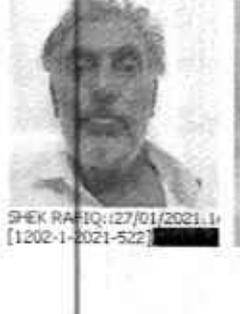
CM <sup>R-1</sup> 993302  
**P.RAVI KUMAR**  
 Licensed Stamp Vendor  
 O.L.No. 12-02-001/2018  
 R.L.No. 12-02-003/2020  
 CHILAMATHUR-Cell: 9502556193

- 3) Mrs. **MUNAWWARA SHAKILA** aged about 44 years, D/o. Mr. Late L. S. Khayum Sab, (AADHAR No. 6978 0550 0283), (Cell No. 98459 98325).  
 All are residing at H. No. 77/2, 3<sup>rd</sup> Cross, Ashwath Nagar, Near Air Force Quarters Back Gate, RMV Extension 2<sup>nd</sup> Stage, Bangalore - 560 094, Karnataka.
- 4) Mr. **L. S. MAQHBOOL SAB** aged about 72 years, son of Mr. Late Shaik Ahamed Sab, (AADHAR No. 9391 4489 9319), (Cell No. 81258 21535).
- 5) Mr. **L. S. ABUBAKAR** aged about 72 years, son of Mr. Late Shaik Ahamed Sab, (AADHAR No. 4065 8723 2243), (Cell No. 81258 21535).
- 6) Mr. **LEPAKSHI SAIK ABDUL RAZAK** aged about 70 years, son of Mr. Late Shaik Ahamed Sab, (AADHAR No. 9609 1153 3872), (Cell No. 81258 21535).
- 7) Mr. **L. S. NOUSHAD** aged about 46 years, son of Mr. Late L. S. Iqbal Sab, (AADHAR No. 4065 5263 9624), (Cell No. 98491 83781),
- 8) Mr. **SHABBIR** aged about 34 years, son of Mr. Late Iqbal, (AADHAR No. 6494 1149 4516), (Cell No. 98491 83781),
- 9) Mr. **L. S. SHAMEER** aged about 31 years, son of Mr. Late L. S. Iqbal Sab, (AADHAR No. 3437 4878 6464), (Cell No. 70221 27866),

LS. SHAMEER



Bk - 1, CS No 522/2021 & Doct No  
 4957 2021. Sheet 2 of 15  
 JOINT SUBREGISTRAR271  
 Chilamathur

		 ISHAQ:27/01/2021 16:57 [1202-1-2021-522]		ISHAQ S/O. C/O ABDUL REHAMAN SAB AADHAR- *****9076 BAGEPALLI, NETHAJI CIRCLE,CHIKK ABALLAPUR	ILHAR
6-EX		 SHAIK MUSTHAK AHAMED: [1202-1-2021-522]		SHAIK MUSTHAK AHAMED S/O. S/O,SHAIK ABDUL RAHMAN SAB LATE AADHAR- *****6368 ANANTAPUR, VIDYUT NAGAR- 2,ANANTHAPU R	S. M. Anand
7-EX		 SHEIKDADAPEER:27/01/2021 [1202-1-2021-522]		SHEIKDADAPE ER S/O. AADHAR- *****9181 BEARING NO 117,BANGALO RE NORTH, SULTHAN PALYA MAIN ROAD,BENGAL URU	Sheikdadapeer
8-EX		 SHEK ZAWAD:27/01/2021 [1202-1-2021-522]		SHEK ZAWAD S/O. C/O LS ERSHAD AADHAR- *****6409 JODIDARAGAL LI,GAURIBIDA NUR, GAURIBIDANU R,CHIKKABAL LAPUR	Shek Zawad
9-EX		 SHEK RAFIQ:27/01/2021 11 [1202-1-2021-522]		SHEK RAFIQ S/O. S/O: SHEK ABDUL RAHIMAN AADHAR- *****9994 KANCHISAMU DRAM ROD,LEPAKSH I, LEPAKSHI,ANA NTHAPUR	LS-5023





1477 27-01-2021  
 ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

CM 993303

P.RAVI KUMAR

Licensed Stamp Vendor

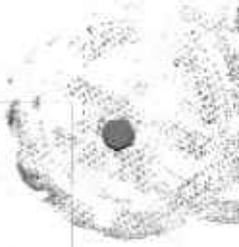
O.L.No. 12-02-003/2018

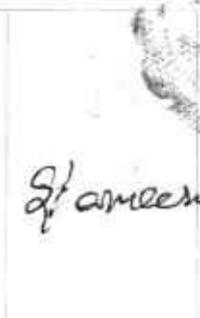
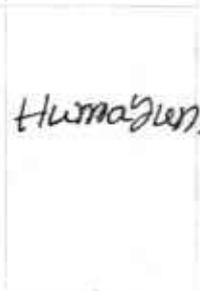
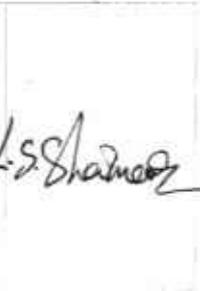
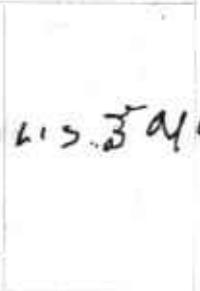
R.L.No. 12-02-003/2020

CHILAMATHUR-Cell: 9502556193

- S.No:..... Date:.....  
 Sold To: **AYAN NAGPAL, S/o. TREVENDER NAGPAL, GURUGRAM.**  
 For Whom: **AGROCORP LANDBASE PRIVATE LIMITED, BANGALORE.**
- 10) Mrs. **HUMAYUN BHANU** aged about 43 years, wife of Mr. Ayaz Baig, (AADHAR No. 4807 5668 6953), (Cell No. 94829 53591),
  - 11) Mrs. **SHAMEEMA BANU** aged about 40 years, wife of Mr. V. Noor Ahamad, (AADHAR No. 8686 8175 1461), (Cell No. 77953 00581),
  - 12) Mr. **SHEK RAFIQ** aged bout 60 years, son of Mr. Late Shaik Abdul Rehiman, (AADHAR No. 4355 5710 9994),
  - 13) Mr. **SHEK ZAWAD** aged about 37 years, son of Mr. Late L. S. Irshad Sab, (AADHAR No. 7399 9702 6409), (Cell No. 99163 41795),
  - 14) Mr. **SHEIK DADAPEER** aged about 28 years, son of Mr. Late L. S. Irshad Sab, (AADHAR No. 6329 7956 9181), (Cell No. 98864 40835),
  - 15) Mr. **SHAIK MUSTHAK AHAMED** aged bout 56 years, son of Mr. Late Shaik Abdul Rahaman Sab, (AADHAR No. 3801 6765 6368),
  - 16) Mr. **ISHAQ** aged bout 55 years, son of Mr. Late Shaik Abdul Rahaman Sab, (AADHAR No. 3945 8099 9076),
  - 17) Mrs. **ABIDA BEE** aged about 65 years, D/o. Mr. Late Shaik Abdul Rahaman Sab, (AADHAR No. 5319 7184 4954),

L.S. గుర్రాజు



10-E		 SHAMEEMA BANU: 27/01/2021 [1202-1-2021-522]		SHAMEEMA BANU W/O. C/O NOOR AHAMAD V AADHAR- *****1461 KUMBAR PETE, BAGEPALLI, , CHIKKABALL APUR	
11-E		 HUMAYUN BHANU: 27/01/2021 [1202-1-2021-522]		HUMAYUN BHANU W/O. C/O AYAZ BAIG AADHAR- *****6953 BAGEPALLI, BAGEPALLI, , CHIKKABALL APUR	
12-E		 L S SHAMEER: 27/01/2021, 16 [1202-1-2021-522]		L S SHAMEER. S/O. S/O LATE L S IQBAL SAB AADHAR- *****6464 KUMBAR PETE, BAGEPALLI, LLI, WARD NO 18, CHIKKABALL LAPUR	
13-E		 SHABBIR AHAMED: 27/01/2021 [1202-1-2021-522]		SHABBIR AHAMED S/O. S/O IQBAL AADHAR- *****4516 JUMMA MASIDI ROAD, HOSUR, , CHIKKABALL APUR	
14-E		 L S NOUSHAD: 27/01/2021, 16 [1202-1-2021-522]		L S NOUSHAD S/O. LATE L S IQBAL SAB AADHAR- *****9624 2-117, TEMPUL STREET, LEPA KSHI, LEPAKSHI, ANA NTAPUR	
15-E		 LEPAKSHI SHAIK ABDUL RAZAK [1202-1-2021-522]		LEPAKSHI SHAIK ABDUL RAZAK S/O. S/O L S AHAMED SAAB LATE AADHAR- *****3872 ZWARD, LEPAK	

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SHI,  
LEPAKSHI,ANA  
NTAPUR

16-E



L S  
ABUBAKAR  
S/O. S/O LATE  
HAMAD SAB  
AADHAR-  
\*\*\*\*\*2243  
LEPAKSHI,LEP  
AKSHI,  
LEPAKSHI,ANA  
NTAPUR

*S Aho*

17-E



LS  
MAQHBOOL  
SAB  
S/O. LATE  
SHAIK  
AHAMADH  
SAB  
AADHAR-  
\*\*\*\*\*9319

*L.S. MAQHBOOL SAB*

11226,KANCISA  
MUDRAMROAD  
.LEPAKSHI,  
LEPAKSHI,ANA  
NTAPUR

18-E



MUNAWWARA  
SHAKILA  
D/O. D/O L.  
SAJIDA  
KHAYUM  
AADHAR-  
\*\*\*\*\*0283

*MUNAWWARA SHAKILA*

3RD  
CROSS,,BANG  
ALORE,  
ASHWATH  
NAGAR,BANG  
ALORE

19-E



SHEEMA  
SHAKILA  
D/O. D/O: L  
SAJIDA  
KHAYUM  
AADHAR-  
\*\*\*\*\*6699

*Sheema Shakila*

3RD CROSS R  
M V 2ND  
STAGE,BANGA  
LORE NORTH,  
ASHWATHNAG  
AR,BENGALUR  
U

20-E

Bk - 1, CS No 522/2021 & Doct No

49512021. Sheet 4 of 15 JOINT SUBREGISTRAR271

Chilamathur





1479 27-01-2021  
 ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Sold To: **AYAN NAGPAL, S/o. TREVENDER NAGPAL, GURUGRAM.**  
 For Whom: **AGROCORP LANDBASE PRIVATE LIMITED, BANGALORE.**

CM 993305  
 P.RAVI KUMAR  
 Licensed Stamp Vendor  
 O.L.No 12-02-001/2018  
 R.L.No 12-02-003/2020  
 CHILANATHUR-Cell: 9502550193

Hereinafter referred to as the 'VENDEE' (which expression unless it be repugnant to the subject or context or meaning thereof include its executors, assigns and Successors-in-interest, administrators, etc.,) of the SECOND PART.

**WITNESSETH AS FOLLOWS:-**

WHEREAS the Vendors are the absolute owners of all that piece and parcel of the Agricultural Dry Land in Survey Numbers: (1) 427-3 extent: Ac. 0-25 cents out of Ac. 0-97 cents out of Ac. 2-56 cents, (2) 432-2 (432-2B) extent: Ac. 2-79 cents out of Ac. 11-16 cents of LEPAKSHI Village Polam, Lepakshi Panchayath, Lepakshi Mandal, Ananthapuramu District.

WHEREAS the Land in Survey Numbers: (1) 427-3 extent: Ac. 2-56 cents, (2) 432-2 extent: Ac. 11-16 cents of LEPAKSHI Village Polam the Re-Settlement Pattadar in the name of Sri. Abdulla saheb gari Yakub Saheb of Lepakshi Village vide Kulam Number: 406.

The Family Members of the Pattadar Sri Yakub Saheb of Lepakshi Village namely (1) Sri. Yakubsab, (2) Sri. Mohammed Shareefsab, (3) Sri. Adamsab, (4) Sri. L. S. Gaforsab, all are son of Mr. Shaik Abdulla Sab of Lepakshi Village executed a Registered Partition Deed vide Book-1, 279<sup>th</sup> Volume, 246 to 249 Pages, Document Number 2517/1943, Dated: 29-08-1943 registered at Sub Registrar Office, Hindupur.

As per the Registered Partition Deed the Land in Survey Numbers: (1) 427-3 extent: Ac. 2-56 cents, (2) 432-2 extent: Ac. 11-16 cents of LEPAKSHI Village Polam allotted to the Joint Share of (1) Sri. Yakubsab, (2) Sri. Mohammed Shareefsab, (3) Sri.

LS. గారేక





FAIZUR REHMAN  
S/O. S/O L.  
SAJIDA KHAYUM  
AADHAR-  
\*\*\*\*\*2013

3RD  
CROSS, BANGA  
LORE,  
ASHWATH  
NAGAR, BANG  
ALORE

Identified by Witness:

SI No	Thumb Impression	Photo	Name & Address	Signature
1		 C, FARID BABA : 27/01/2021, 11 [1202-1-2021-522]	C. FARID BABA S/O ABDHUL MUNAF, KODIKONDA	
2		 S. SRINIVASA REDDY : 27/01/ [1202-1-2021-522]	S. SRINIVASA REDDY S/O HANUMANTHARAYUDU, JU LAKUNTA	

27th day of January, 2021

Signature of JOINT SUBREGISTRAR271  
Chilamathur

Bk - 1, CS No 522/2021 & Doct No  
49512021. Sheet 5 of 15 JOINT SUBREGISTRAR271  
Chilamathur





S No: 1505  
 Date: 29-01-2021  
 अंध्र प्रदेश ANDHRA PRADESH  
 Sold To: AYAN NAGPAL, S/o. TREVENDER NAGPAL, GURUGRAM.  
 AGROCORP LANDBASE PRIVATE LIMITED, BANGALORE.  
 For Whom: .....

CM 993331  
 P. RAVI KUMAR  
 Licensed Stamp Vendor  
 O.L.No. 12-02-001/2018  
 R.L.No. 12-02-003/2020  
 CHILAMATHUR-Cell: 9502556193

Adamsab, (4) Sri. L. S. Gafoorsab, all are sons of Sri. Late Shaik Abdulla Saheb of Lepakshi Village vide 'E' Schedule Property.

WHEREAS the Land in Survey Number: 427-3 extent Ac. 0-97 cents out of Ac. 2-56 cents of Lepakshi Village Polam Registered Gift Deed was executed by Mr. L. S. Nowshad Sab son of Mr. Late L. S. Iqbalsab of Lepakshi Viillage in his Sister Mrs. Humayunbhanu wife of Mr. Late M. D. Ayazbaig of Bagepalli Town for free of consideration and delivered possession of the same through a Registered Gift Deed vide Book-1, Document Number: 2909/2020, Dated: 03-10-2020 registered at Sub Registrar Office, Chilamathur.

WHEREAS the details of the Vendors have been entered into the Revenue Records such as the Adangalu/Pahani and having Pass Book in favour of the 7<sup>th</sup> Vendor name vide Patta No. 1723. The Vendors have paying the Revenue continuously to the Government.

The Vendors have been in peaceful possession and enjoyment of the immovable properties and the same being Agricultural Lands. The Vendors and their family members have agreed to sell the Schedule Properties to meet their family necessities in favour the Purchaser for a total Sale Consideration of Rs. 24,88,000/- (Rupees Twenty Four Lakh Eighty Eight Thousand only).

A. The Vendors are desirous of disposing of the Schedule Properties and represent that:

L.S. Gafoorsab

**Endorsement:**

Desc	In the Form of							Total
	Online	Stamp Papers	Challan u/s 41 of IS Act	Cash	SD u/s 16 of IS act	Stock Holding	DD/BC/ Pay Order	
SD	0	1500	122900	0	0	0	0	124400
TD	0	NA	37320	0		NA	0	37320
RF	0	NA	24880	0		NA	0	24880
UC	0	NA	210	0		NA	0	210
TOT	0	1500	185310	0		0	0	186810

NOTE: TD:Transfer Duty, SD:Stamp Duty, RF:Registration Fee, UC:User Charges, TOT:Total, Desc:Description

Rs. 160220/- towards Stamp Duty including T.D under Section 41 of I.S. Act, 1899 and Rs. 24880/- towards Registration Fees on the chargeable value of Rs. 2488000/- was paid by the party through Challan/BC/Pay Order No ,41347425612020,41347435182020,41347425852020 dated ,27-JAN-21,27-JAN-20,27-JAN-20.

Date  
27th day of January,2021

Signature of Registering Officer  
Chilamathur

Bk - 1, CS No 522/2021 & Doct No 495/2021. Sheet 6 of 15 JOINT SUBREGISTRAR271 Chilamathur

1వ పుస్తకము సం.2021 త.క...1942  
 ...495...సంబంధంగా రిజిస్టరు చేయబడి  
 స్కానింగ్ విమోక్షము గుర్తింపు పొందిన 1202 -1-495 -2021  
 ఇవ్వబడినది.  
 సం...2021.....నెల..జనవరి...తేది 27

సబ్ - రిజిస్ట్రారు  
 G.N.G. RAMADASU

**CERTIFICATE OF SCANNING**  
 The Document has been  
 Scanned with the Identifier  
 Number 1202 495 ..2021

Sub-Registrar  
 CHILAMATHUR





S No: 148/27-01-2021  
 Sold To: ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH  
 AGROCORP LANDBASE PRIVATE LIMITED, BANGALORE.

CM 993307  
 P. RAVI KUMAR  
 Licensed Stamp Vendor  
 O.L.No 12-02-001/2018  
 R.L.No 12-02-003/2020  
 CHILAMATHUR-Cell: 9502566193

- i. The Vendors are the sole and absolute owners of the Schedule Properties and that the Vendors' title to the Schedule Properties is good, marketable, and subsisting and free from all encumbrances and claims including all claims by way of sale, exchange, mortgage, gift, inheritance, trust, possession, easement, lien or otherwise that no one else has any right, title, interest or share therein.
- ii. The Vendors have not entered any lease, agreement, or arrangement for the sale of the Schedule Properties with anyone else and has not executed any Power of Attorney to deal with the Schedule Properties.
- iii. The Schedule Properties are not attached or sold or sought to be sold in whole or in portions in any Court or other Civil or Revenue or other proceedings and not subject to any attachment by the process of the courts or in the possession or custody by any Receiver, Judicial or Revenue Court or any officer thereof.
- iv. The Vendors are not restrained, as on this date under any statute, law or enactment or any order, verdict or judgment for the time being in force from dealing with or disposing of or parting with the possession of the Schedule Properties.
- v. There are no easements, quasi-easements, restrictive covenants or other rights or servitudes.
- vi. The Schedule Properties are free from encumbrances, attachments, or charges of any kind.

MS. శ్రీ వాణి



1482 27-01-2021  
 ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH  
 Sold To: **AYAN NAGPAL, S/o. TREVENDER NAGPAL, GURUGRAM.**  
**AGROCORP LANDBASE PRIVATE LIMITED, BANGALORE.**  
 For Whom: .....

CM 993308  
 P. RAVI KUMAR  
 Licensed Stamp Vendor  
 O.L.No: 12-02-001/2018  
 R.L.No: 12-02-003/2020  
 CHILAMATHUR-Cell: 9502558193

vii. The Vendors have not received any notice of acquisition or requisition from the Government or other statutory authorities and the Schedule Properties are not being acquired under the provisions of any act and the Schedule Properties are free from all such proceedings.

B. Further to the said representations, the Vendors have offered to sell the Schedule Properties for a total sale consideration of Rs. **24,88,000/-** (Rupees Twenty Four Lakh Eighty Eight Thousand only) to the Purchaser and the Purchaser, based on the representations of the Vendors, has accepted the offer of the Vendors and have come forward to purchase the Schedule Properties. Accordingly, the Parties have mutually agreed and are entering into this Deed on the following terms and conditions appearing hereinafter.

**NOW THIS DEED WITNESSETH AND THE PARTIES HERE TO AGREE AND DECLARE AS FOLLOWS:-**

1. The Vendors hereby agree to sell unto the Purchaser absolutely and forever the Schedule Properties and the Purchaser hereby purchases the Schedule Properties for a total sale consideration of Rs. **24,88,000/-** (Rupees Twenty Four Lakh Eighty Eight Thousand only) ("Sale Consideration"), free from any and all encumbrances.
2. The Vendors have all mutually and jointly agreed that the Sale Consideration amounting to Rs. **24,88,000/-** (Rupees Twenty Four Lakh Eighty Eight Thousand only) shall be apportioned and paid by the Purchaser to Vendors No. 01, 04 and 13 in the manner and amounts as set out herein. Further, the Vendors agree to

LS. 3/10



S.No: 1483 Date: 27-01-2021  
 ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Sold To: **AYAN NAGPAL, S/o. TREVENDER NAGPAL, GURUGRAM.**  
 For Whom: **AGROCORP LANDBASE PRIVATE LIMITED, BANGALORE.**

CM <sup>P</sup> 993309  
**P.RAVI KUMAR**  
 Licensed Stamp Vendor  
 C.L.No. 12-02-001/2018  
 R.L.No. 12-02-003/2020  
 CHILAMATHUR-Cell. 9502556193

not hold the Purchaser liable to any further amounts payable with respect to the Schedule Properties and that the total Sale Consideration as mentioned herein, along with the manner of apportionment as set out below, shall be considered as full and final settlement between the Purchaser and the Vendors for the purchase of the Schedule Properties.

3. The Sale Consideration has been paid in the following manner:
  - 3.1. A sum of Rs. **3,73,000/-** (Rupees Three Lakh Seventy Three Thousand only) has been paid on 27-01-2021 through Cheque No. 000249, drawn on ICICI Bank, Gole Market Branch, Delhi in favour of the Vendor No. 01 by the Purchaser, the receipt whereof is hereby acknowledged by the Vendor No. 01 and all the other Vendors;
  - 3.2. A sum of Rs. **8,71,000/-** (Rupees Eight Lakh Seventy One Thousand only) has been paid on 27-01-2021 through Cheque No. 000250, drawn on ICICI Bank, Gole Market Branch, Delhi in favour of the Vendor No. 04 by the Purchaser, the receipt whereof is hereby acknowledged by the Vendor No. 04 and all the other Vendors;
  - 3.3. A sum of Rs. **12,44,000/-** (Rupees Twelve Lakh Seventy One Thousand only) has been paid on 27-01-2021 through Cheque No. 000251, drawn on ICICI Bank, Gole Market Branch, Delhi in favour of the Vendor No. 13 by the Purchaser, the receipt whereof is hereby acknowledged by the Vendor No. 13 and all the other Vendors;
4. The Purchaser themselves or through their advocates have conducted a due diligence of the Schedule Properties based on the title deeds and other incidental revenue documents furnished and with the respected revenue department and all concerned departments. In appreciation of the representations and warranties

L.S. నాగపాల్



1484 27-01-2021  
 अंध्र प्रदेश ANDHRA PRADESH  
 S.No:..... Date:.....  
 Sold To: **AYAN NAGPAL, S/o. TREVENDER NAGPAL, GURUGRAM.**  
**AGROCORP LANDBASE PRIVATE LIMITED, BANGALORE.**  
 For Whom:.....

*P. Ravi Kumar*  
**CM 993310**  
**P.RAVI KUMAR**  
 Licensed Stamp Vendor  
 O.L.No. 12-02-001/2018  
 R.L.No. 12-02-003/2020  
 CHILAMATHUR-Cell. 9502556193

made by the Vendors with respect to marketable title, family trees and possession/occupation of the Schedule Properties, the Purchaser has come forward to purchase the Schedule Properties in accordance with the terms and consideration set forth herein.

5. The Purchaser has taken physical inspection of the Schedule Properties and have been represented by the Vendors that there are no easements, quasi-easements, restrictive covenants or other rights or servitudes and that the Schedule Properties is free from encumbrances, attachments, or charges of any kind. The PURCHASER shall pay the total consideration for the physical extent of land available only. Value for any extent of land used in road widening, nala or any other government use shall be deducted from the total sales consideration.
6. The Vendors hereby acknowledge receipt of the Sale Consideration in full and acquits the Purchaser of any further payment, towards Sale Consideration and in consideration thereof the Vendors hereby grant, convey, sell, transfer, assign and assure, UNTO AND TO THE USE of the Purchaser the Schedule Properties free from all encumbrances, court attachments, litigation, maintenance charges, claims and demands whatsoever together with all the rights of way, easements of necessity, water, water courses, drains, privileges, appurtenances, advantages whatsoever pertaining to or belonged to the Schedule Properties, who shall hold, possess, use and enjoy all the right, title and interest claims, payments of the Vendors and all other rights, payments, privileges and amenities belonging

*L.S. K.M'S*



1485 27-01-2021  
 ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

S.No:.....  
 Sold To: **AYAN NAGPAL, S/o. TREVENDER NAGPAL, GURUGRAM.**  
**AGROCORP LANDBASE PRIVATE LIMITED, BANGALORE.**  
 For Whom:.....

CM 993311  
 P. RAVI KUMAR  
 Licensed Stamp Vendor  
 O.L.No. 12-02-001/2018  
 R.L.No. 12-02-003/2020  
 CHILAMATHUR-Cell: 9502566193

thereto, TO HAVE AND TO HOLD the Schedule Properties and every part thereof,  
 TO AND UNTO the Purchaser absolutely and forever.

7. The Vendors hereby covenant with the Purchaser that notwithstanding any act, deed or thing heretofore done, excluded, or knowingly suffered, the Vendors have full power and absolute authority and indefeasible title to sell the Schedule Properties and the Purchaser shall hereafter peacefully and actually HOLD, POSSESS AND ENJOY, the Schedule Properties without any claim or demand, disturbance or interruption whatsoever from the Vendors.
8. The Vendors have, on this day, handed over the originals of all the title documents (where applicable with certified copies) simultaneously on the execution of this Deed.
9. The Vendors have put the Purchaser in immediate and absolute vacant possession of the Schedule Properties as on with effect from the date of this Deed.
10. The Vendors have paid all taxes, rates, charges, and outgoings in respect of the Schedule Properties to the concerned authorities up to date of registration of this Deed. All taxes, rates, charges, and outgoings with respect to the Schedule Properties till the date hereof shall be paid by the Vendors and thereafter shall be borne by the Purchaser.
11. The Vendors shall sign all the necessary documents / papers / NOCs with respect to the transfer of Pattadar Passbooks and other revenue documents for the Schedule Properties in favour of the Purchaser and / or its nominee(s).

L.S. 2021



1486 27-01-2021  
 ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

S No:..... Date: 20  
 Sold To: **AYAN NAGPAL, S/o: TREVENDER NAGPAL, GURUGRAM.**  
**AGROCORP LANDBASE PRIVATE LIMITED, BANGALORE.**  
 For Whom:.....

CM *P. Ravi Kumar*  
**993312**  
**P.RAVI KUMAR**  
 Licensed Stamp Vendor  
 O.L.No. 12-02-001/2018  
 R.L.No. 12-02-003/2020  
 CHILAMATHUR-Cell: 9502556193

12. The Vendors do hereby covenant with the Purchaser that the Vendors shall always indemnify and keep indemnified and save harmless the Purchaser against all claims and demands of any kind whatsoever from any person claiming under them or any third party in respect of any defect in the Vendors' title to the Schedule Properties. The Vendors' hereby further agree to keep the Purchaser fully indemnified against any claims that may arise in connection with the any agreements / sale agreements executed in favour of any third parties.
13. The Vendors, further covenant that they shall, at their own cost to do or execute or cause to be done or executed, all such lawful and useful acts, deeds and things and execute deeds of further assurances, confirmation deeds, rectification deeds and other things whatsoever, for further and more perfectly and more fully conveying and assuring ownership and possession of the Schedule Properties and every part thereof in the manner aforesaid according to the true intent and meaning of this Deed.
14. The Vendors covenant with the Purchaser, that the Vendors are the absolute owners of the Schedule Properties and the Vendors are fully seized of and have the right to sell the same, in favour of the Purchaser and further there are no past or present acquisitions or legal or departmental proceedings against the Schedule Properties. The Vendors, further covenants with the Purchaser, that in case the Purchaser are deprived of whole or any part of the Schedule Properties hereby sold by reason of any defect found in the title of the Vendors or any encumbrances or any charges in the same to which this sale is not subjected, the Vendors shall pay to the Purchaser the whole of the Sale Consideration or such part of it, in favour of

*L.S. Nagpal*



1487  
ఆంధ్రప్రదేశ్ 27-01-2021  
ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

S.No:.....  
Sold To:.....  
For Whom:.....  
AYAN NAGPAL, S/o. TREVENDER NAGPAL, GURUGRAM.  
AGROCORP LANDBASE PRIVATE LIMITED, BANGALORE.

CM 993313  
P. RAVI KUMAR  
Licensed Stamp Vendor  
O.L.No. 12-02-091/2018  
R.L.No. 12-02-003/2020  
CHITRALATHUR-Cell: 9502556193

the Purchaser. The Vendors assure that apart from the Vendors, there are no other persons interested in the Schedule Properties or portions thereof.

15. The Vendors do hereby declare that there are no trusts, minor rights, attachments, lis pendens, claims or demands whatsoever subsisting in the Schedule Properties and that the same is not the subject matter of any suit or litigation or proceedings before any court of law.
16. The Vendors hereby assure and covenant with the Purchaser that there are no encumbrances or any settlement, will, minor claims, charge, lien, mortgages, attachments, maintenance charges, either by agreement, order or decree pending or threatened legal proceedings or land acquisition proceedings or notifications of any kind or any other security or claims on the Schedule Properties that may in any manner derogate from the full and absolute ownership of the Schedule Properties hereby conveyed to the Purchaser.
17. Save as otherwise provided elsewhere in this Deed, amendment or modification of this Deed or any part hereof shall be valid and effective, only if such variance or novation is with the concurrence of both the Parties concerned in writing.
18. It is further agreed that the Purchaser shall bear registration charges including the stamp duty, registration fees and such other expenses in respect of registration of this Deed.
19. The Vendors confirms that the sale of Schedule Properties is not in contravention with any statutes/laws in force.

లి. స. నాగపాల్



S No: 1088  
 Date: 27-01-2021  
 अंध्र प्रदेश ANDHRA PRADESH

Sold To: AYAN NAGPAL, S/o. TREVENDER NAGPAL, GURUGRAM.  
 For Whom: AGROCORP LANDBASE PRIVATE LIMITED, BANGALORE.

CM 993314  
 P.RAVI KUMAR  
 Licensed Stamp Vendor  
 O.L.No 12-02-001/2018  
 R.L.No 12-02-003/2020  
 CHILAMATHUR-Cell 9502556193

20. All disputes between the Parties regarding this Deed or any provision thereof shall be subject to the jurisdiction of the Courts of Andhra Pradesh, India.

**SCHEDULE OF THE PROPERTY.**

The Agricultural Dry Land property situated within the Ananthapuramu District, Registration District of Hindupur, Sub Registration District of Chilamathur in the **LEPAKSHI** Village Polam, Lepakshi Panchayath, Lepakshi Mandal.

Babu.	Survey Number.	Extent.	Extent.	Extent.	Hectares.
		ACRES-CENTS.	ACRES-CENTS.	ACRES-CENTS.	
Govt. Dry.	427-3	0-25 out of	0-97 out of	2-56	0-101
Govt. Dry.	432-2B	2-79 out of		11-16	1-127

TOTAL: **3-04 THREE ACRE FOUR CENTS JOINT RIGHT.**

Market Value of the above mentioned Property of Rs. **24,88,000/-**.

**IN WITNESS WHEREOF** the Vendors and the Vendee have affixed their respective signatures to this deed of absolute sale on the day, month and the year as mentioned earlier.

NOTE:- The Vendors are more in numbers. Hence the Vendors are signed First and Last Sheet of this Sale Deed.

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S.No: 1429 27-01-2021  
ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH  
Sold To: AYAN NAGPAL, S/o. TREVENDER NAGPAL, GURUGRAM.  
For Whom: AGROCORP LANDBASE PRIVATE LIMITED, BANGALORE.

CM 993315  
P. RAVI KUMAR  
Licensed Stamp Vendor  
O.L.No. 12-02-001/2018  
R.L.No. 12-02-003/2020  
CHILAMATHUR-Cell: 9502556193

The Vendee has paid Deficit Stamp Duty of Rs. 1,60,220/-, Registration Fee Rs. 24,880/-, User Charge Rs. 210/-, Dated: 27-01-2021.

*Shema-Shakida*  
*[Signature]*

Humayun Bahu  
Shameema Bahu  
L.S. 5000  
*[Signature]*

L.S. *[Signature]*  
S.A. *[Signature]*  
L.S. H. *[Signature]*  
L.S. *[Signature]*  
L.S. SHABBI  
L.S. *[Signature]*  
WITNESSES

*[Signature]*  
S.M. *[Signature]*  
ISHA Q  
L.S. *[Signature]*  
*[Signature]*

CONSENTING WITNESS

*[Signature]*  
(FAZLUNNISA)  
W/o. L. ALTHAF KHAN

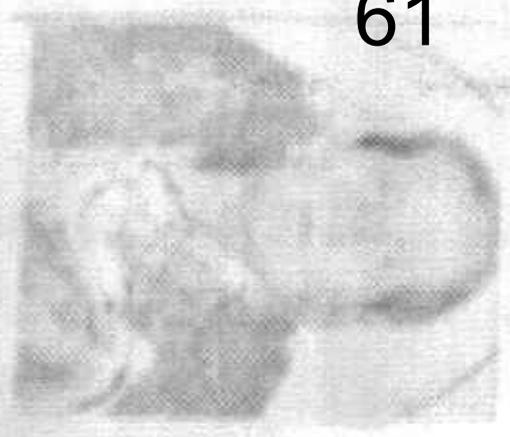
" I.c S/o C. Abdul Muneef Sab Kadi Konda.  
S. Revikiray to S. Hanumantha Reddy  
Jambhaga  
Prepared by: *[Signature]* S. Revikiray to S. Hanumantha Reddy, Chilamathur



# IDENTIFICATION CARD

## SENIOR CITIZEN TUMKUR 4077

Issued by the Dept. of Welfare, Disabled & Senior Citizens,  
Govt. of Karnataka and Sri Ramu Foundation for Rural Organisation (R.F.R.O.)



Name : Fazlunnisa

Address : w/o(L) L Atha Ulla Khan P H Colony  
6th Cross Tumkur

DOB : 06/06/1945

Blood Group :  
Phone : 9844446969



*Shri Jai*

*M/S*

Authorized Signatory  
Dept. of Welfare of Disabled & Senior Citizens,  
Government of Karnataka

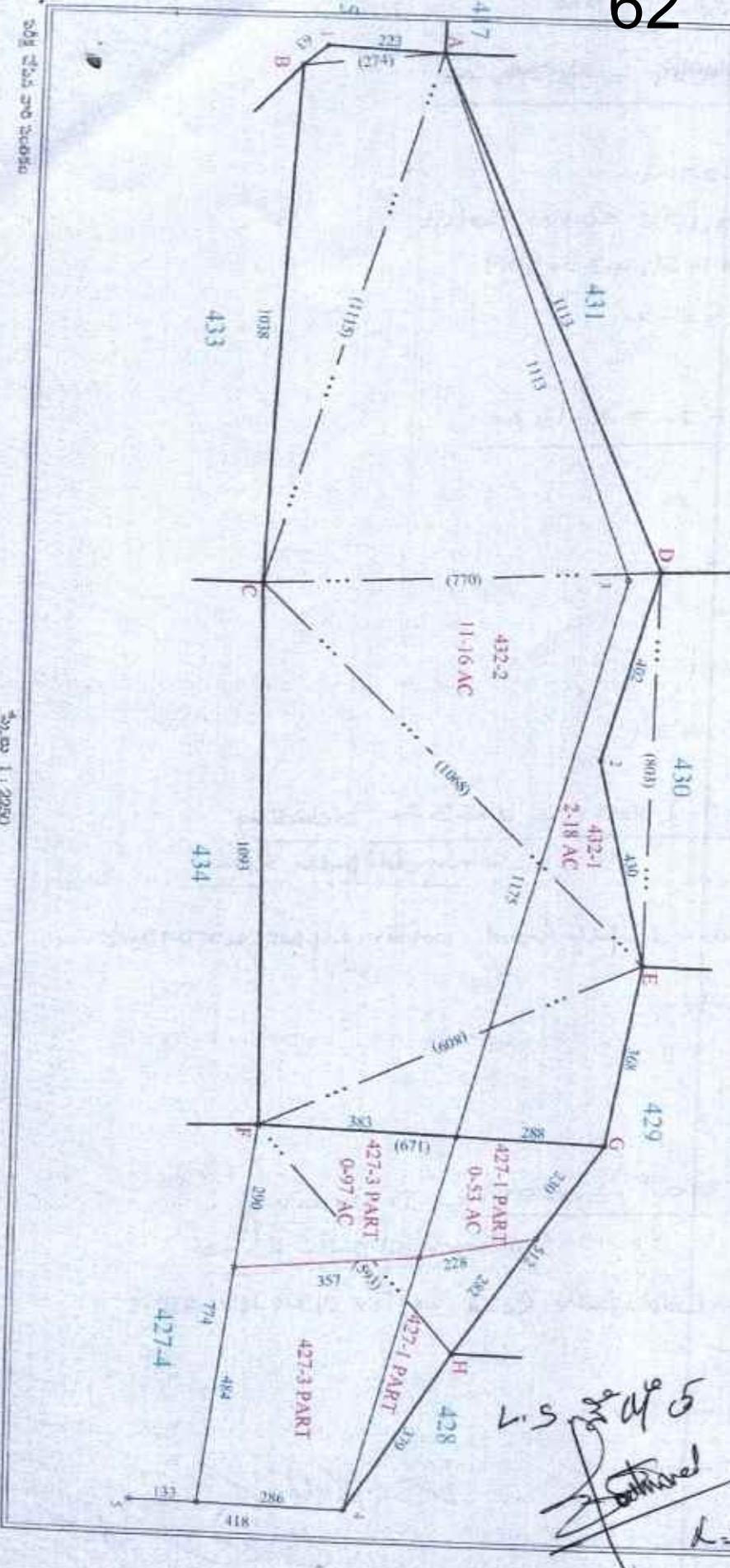
జిల్లా :  
 DISTRICT : ANANTAPUR  
 పంచాయతీ :  
 MANDAL : LEPAKSHI

భూమి కొలతల పటము  
 FIELD MEASUREMENT SKETCH

ఫీల్డ్ నెంబర్ : 432  
 ఫీల్డ్ నెంబర్ : 427-1-1  
 ఫీల్డ్ నెంబర్ : 427-3  
 }  
 (FIELD NUMBER)

COMBINED SKETCH IN SY.NO-432 AND 427-1 PART, 427-3 PART OF LEPAKSHI POLAM

గ్రామం నెంబర్ : 41  
 (VILLAGE NUMBER)  
 గ్రామం పేరు :  
 (VILLAGE NAME) : LEPAKSHI  
 విస్తీర్ణం : ఎకరాలు : 0  
 (AREA : HECTARES) : 0  
 చదరపు అడుగులు : 0  
 (SQUARE FEET) : 0  
 ఎకరాలు : 0  
 (ACRES) : 0  
 చదరపు అడుగులు : 0  
 (SQUARE FEET) : 0



*L.S. MATHE*  
*Surveyor*

*జిల్లా?*

① S.Y.NO:- 432-1 = 2-18 Ac

Boundaries:-

East:- S.Y.NO:- 427-1

West:- S.Y.NO:- 417, 415 corner point

North:- S.Y.NO:- 431, 430, 429

South:- S.Y.NO:- 432-2

② S.Y.NO:- 432-2 = 11-16 Ac

Boundaries:-

East:- S.Y.NO:- 427-3

West:- S.Y.NO:- 415

North:- S.Y.NO:- 432-1

South:- S.Y.NO:- 433, 434

③ S.Y.NO:- 427-1 part = 0.53 Ac including Somareddipalli Road

Boundaries

East:- Existing Somareddipalli road after S.Y.NO: 427-1 part

West:- S.Y.NO: 432-1

North:- S.Y.NO:- 429

South:- S.Y.NO:- 427-3

④ S.Y.NO:- 427-3 part = 0.97 Ac including Somareddipalli Road

Boundaries:-

East:- Existing Somareddipalli Road after S.Y.NO: 427-3 part

West:- S.Y.NO:- 432-2

North:- S.Y.NO:- 427-1

South:- S.Y.NO:- 427-4

L.S. ~~3/1/15~~

~~Scanned with CamScanner~~  
L.S. ~~3/1/15~~



AP20 50920067

**ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూశాఖ, భూమి రికార్డుల కంప్యూటరీకరణ**

**పట్టాదారుని అడుగులు / పహణి కాపీ**

Application No:



ADL012144689930

Date . 27/01/2021

నల్లూ : ఆనంతపురము

గ్రామము : లేపాకీ

మండలము : లేపాకీ

విస్తీర్ణము యూనిట్లు : Acres/cents

చెనలి సం. : 1430

వరుస నం.	సర్వే నంబరు మరియు సబ్-డివిజన్ నెంబరు	మొత్తం విస్తీర్ణము	సా.ప.దాని/ సా.ప.వయ్య విస్తీర్ణము	భూమి స్వభావము / శిస్తు	భూమి వివరణ / జలా దారము	అయకట్టు విస్తీర్ణము	ఖాతా నంబరు	పట్టాదారు పేరు (తండ్రి/దర్త పేరు)	అనుబంధదారు పేరు (తండ్రి/దర్త పేరు)	అనుబంధ విస్తీర్ణము / అనుబంధ స్వభావము
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	427-3	2.5600	0.0000 2.5600	పట్టా 1.9600	మెట్ట చర్లం	2.5600	1244	సునీత మాధవ రెడ్డి	సునీత మాధవ రెడ్డి	0.7900 కొనుగోలు
2							1245	సత్య ప్రీయ పురుశోత్తమ రెడ్డి	సత్య ప్రీయ పురుశోత్తమ రెడ్డి	0.8000 కొనుగోలు
3							1723	యల్ యస్ నాపాద్ లేట్ యల్ యస్ ఇక్బాల్ సాబ్	యల్ యస్ నాపాద్ లేట్ యల్ యస్ ఇక్బాల్ సాబ్	0.9700 పెట్టార్లము

Certified By

Name: C.J. Balaram  
Designation: TAHSILDAR  
Mandal: లేపాకీ

Verified by CHUKKAPALLI JAYA BALARAM

Note : This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.meeseva.gov.in/> by furnishing the application number mentioned in the Certificate.

Note: This is a Digitally Signed Certificate, does not require physical signature and this certificate can be verified at by furnishing the application number mentioned in the Certificate.

ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము

**Declaration by the Authorized Agent for Delivering the Electronic Services**

- i. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన సకలు అయి వున్నది.

The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.

- ii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము నియోగింపబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి క్రమబద్ధమైన పద్ధతిలో సేకరింపబడినది.

The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.

- iii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము కంప్యూటర్ సిస్టమ్స్ లో క్రమబద్ధమైన పద్ధతిలో నమోదు చేయబడినది.

During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.

- iv. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచార సేకరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ సరిగ్గా పనిచేయుచున్నవి మరియు సదరు కంప్యూటర్ సిస్టమ్స్ లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యధార్థతను ప్రభావితం చేసే ఏవిధమైన నిర్వహణ సమస్యలు లేవు.

Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.

పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.

The matter stated above is correct to the best of my knowledge and belief.

సంతకము  
Signature

ముద్ర  
Seal



AP20 50920071

ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూశాఖ, భూమి రికార్డుల కంప్యూటరీకరణ

పట్టాదారుని అడంగలు / పహాణి కాపీ

Application No:



ADL012144689984

Date : 27/01/2021

జిల్లా : ఆనంతపురము

గ్రామము : లేపాక్షి

మండలము : లేపాక్షి

విస్తీర్ణము యూనిట్లు : Acres/cents

పెనల్ నెం. : 1430

వరుస నం.	సర్వే నంబరు మరియు సబ్-డివిజన్ నెంబరు	మొత్తం విస్తీర్ణము	సా.ప.గావి/ సా.ప.వచ్చు విస్తీర్ణము	భూమి స్వభావము / శిస్తు	భూమి వివరణ / జలా దారము	అయకట్టు విస్తీర్ణము	ఖాతా నంబరు	పట్టాదారు పేరు (తండ్రి/ధర్మ పేరు)	అనుభవదారు పేరు (తండ్రి/ధర్మ పేరు)	అనుభవ విస్తీర్ణము / అనుభవ స్వభావము
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	432-2b	2.7900	0.0000 2.7900	పట్టా 0.0000	మట్ల వర్షం	2.7900	1723	యల్ యస్ నాపాద్ లేట్ యల్ యస్ ఇక్బాల్ సాబ్	యల్ యస్ నాపాద్ లేట్ యల్ యస్ ఇక్బాల్ సాబ్	2.7900 పట్టావిస్తీర్ణము

Certified By

Name: C.J. Balaram

Designation: TAHSILDAR

Mandal: లేపాక్షి

Verified by CHUKKAPALLI JAYA BALARAM

Note : This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.meeseva.gov.in/> by furnishing the application number mentioned in the Certificate.

Print

Note: This is a Digitally Signed Certificate, does not require physical signature and this certificate can be verified at <http://www.ap.meeseva.gov.in/> by furnishing the application number mentioned in the Certificate.

ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము

**Declaration by the Authorized Agent for Delivering the Electronic Services**

- i. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన నకలు అయి వున్నది.  
The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.
- ii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము నియోగించబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి క్రమబద్ధమైన వద్దతిలో సేకరించబడినది.  
The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.
- iii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము కంప్యూటర్ సిస్టమ్స్ లో క్రమమైన వద్దతిలో నమోదు చేయబడినది.  
During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.
- iv. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచార సేకరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ వరిగ్గా పనిచేయుచున్నవి మరియు సదరు కంప్యూటర్ సిస్టమ్స్ లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యధార్థతను ప్రభావితం చేసే ఏవిధమైన నిర్వహణ సమస్యలు లేవు.  
Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.

పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.

The matter stated above is correct to the best of my knowledge and belief.

సంతకము  
Signature

ముద్ర  
Seal



ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూ శాఖ, భూమి రికార్డు కమ్యూటరీకరణ  
భూమి యజనాన్వయ హక్కుల రికార్డు ప్రకాశము (1-బి) సేవ (ROR)



Application No:

AP20 50920085

ROR012147195014

Date : 27/01/2021

జిల్లా : ఆనంతపురము

గ్రామము : లేపాక్షి

మండలము : లేపాక్షి

నిస్తర్గము యూనిట్టు : ఎ.గుం./ఎ.సం.

వరుస సం.	పట్టాదారు పేరు	(తండ్రి/భర్త పేరు)	ఖాతా సంఖ్య	సర్వే సంఖ్య మరియు సర్-డివిజన్	భూమి వివరణ	మొత్తం నిస్తర్గము	పట్టాదారుకు ఏ విధముగా సంక్రమించింది/ సాగుచేసారు
1	2	3	4	5	6	7	8
1	యల్ యస్ నాపాక్షి	లేల్ యల్ యస్ ఇక్కాల్ సాబ్	1723	432-2b	మెట్ట	2.7900	అనువంశికము
2				432-1c2	మెట్ట	0.5600	అనువంశికము
3				427-3	మెట్ట	0.9700	అనువంశికము
4				427-1	మెట్ట	0.5300	అనువంశికము
5				398-2C	తరి	0.1300	అనువంశికము
6				398-2B	తరి	0.3100	అనువంశికము
7				354-3	మెట్ట	0.1100	అనువంశికము

Certified By

Name: C.J. Balaram  
Designation: TAHSILDAR  
Mandal: లేపాక్షి

Verified by CHUKKAPALLI JAYA BALARAM

Note : This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.meeseva.gov.in/> by furnishing the application number mentioned in the Certificate.

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Home

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ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము

**Declaration by the Authorized Agent for Delivering the Electronic Services**

- i. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన సకలు అయి వున్నది.  
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The matter stated above is correct to the best of my knowledge and belief.

సంతకము  
Signature

ముద్ర  
Seal



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Sl.No: 5209 Date:09-03-2021

Sold to: Ayan Nagpal S/o Trevender Nagpal, Bangalore

For Whom: AgroCorp Landbase Pvt. Ltd., Bangalore

CM 906153  
K.RAMADAS NAIK  
Licensed Stamp Vendor  
O.L.No. 12-12-001/2009  
R.L.No. 12-12-003/2020  
PENUKONDA - 515 110

### ABSOLUTE SALE DEED.

THIS DEED OF ABSOLUTE SALE is made and executed on this the Monday, Fifteenth day of March, Two Thousand Twenty-One (15-03-2021) at Chilamathur Village, Chilamathur Mandal, Ananthapuramu District, Andhra Pradesh, **BY:**

1. Mr. **L. S. NOUSHAD** aged about 46 years, son of Late Mr. L. S. Iqbal Sab, (AADHAR No. 4065 5263 9624), (Cell No. 98491 83781),
2. Mrs. **SHAIK SHAKEELA BEE** aged about 78 years, wife of Late Mr. Mahamood Sab (AADHAR No. 8163 1246 0730) (Mobile No. 88920 13500),
3. Mr. **Md. ANEES UR RAHAMAN** aged about 38 years, son of Late Mr. Mahamood Sab (AADHAR No. 3417 5123 9312) (Mobile No. 88920 13500),
4. Mr. **ATAVUR REHMAN L. S**, aged about 54 years, son of Late Mr. Mahamood Sab (AADHAR No. 5650 9899 7532) (Mobile No. 88920 13500),

హ.స.వ.శ.శ.శ.

శక్తిలక్ష్మి

శక్తి

శక్తి

Sadhina Banu

శక్తి

నసీరానసా

అవ్వ

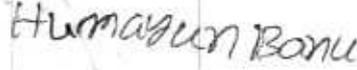
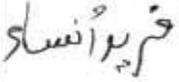
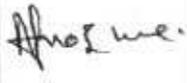
ఫరీదానసా

Humayun Banu

**Presentation Endorsement:**

Presented in the Office of the Joint Sub-Registrar, Chilamathur along with the Photographs & Thumb Impressions as required Under Section 32-A of Registration Act, 1908 and fee of Rs. 30000/- paid between the hours of 4 and 5 on the 15th day of MAR, 2021 15th day of MAR, 2021 15th day of MAR, 2021 by Sri L.S.Noushad

**Execution admitted by (Details of all Executants/Claimants under Sec 32A):**

SNo-cd	Thumb Impression	Photo	Aadhar Photo	Address	Signature/Ink Thumb Impression
1-CL		 AYAN NAGPAL [R] M/S. P [1202-1-2021-1363]		AYAN NAGPAL[R]M/S . AGROCORP LANDBASE PRIVATE LIMITED . REPRESENT BESTECH PARK VIEW SPA,SOUTH CITY -II, ,GURGAON	
2-EX		 HUMAYUN BHANU::15/03/20 [1202-1-2021-1363]		HUMAYUN BHANU W/O. C/O AYAZ BAIG AADHAR-*****6953 BAGEPALLI,BA GEPALLI, ,CHIKKABALL APUR	
3-EX		 PHARIDUNNISA::15/03/20 [1202-1-2021-1363]		PHARIDUNNISA A W/O. W/O: ALLA BAKASH AADHAR-*****3176 3RD A CROSS K K ROAD,BANGAL ORE NORTH, T DASARAHALLI, BANGALORE	
4-EX		 APROJ UNNISA::15/03/20 [1202-1-2021-1363]		APROJ UNNISA W/O. AADHAR-*****5236 HOSSUR, KOTAALADINN E,CHIKKABALL APUR	
5-EX					

Bk - 1, CS No 1363/2021 & Doct No 1366/2021. Sheet 1 of 9  
 JOINT SUBREGISTRAR271  
 Chilamathur



128  
 2021  
 1366  
 2021



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Sl.No: 5010 Date:09-03-2021

Sold to: Ayan Nagpal S/o Trevender Nagpal, Bangalore  
For Whom: AgroCorp Landbase Pvt. Ltd., Bangalore

CM 906154  
K.RAMADAS NAIK  
Licensed Stamp Vendor  
O.L.No. 12-12-001/2009  
R.L.No. 12-12-003/2020  
PENUKONDA - 515 110

5. Mrs. **SADIQABANU** aged about 51 years D/o. Late Mr. Mahamood Sab (AADHAR No. 7620 1656 9463) (Mobile No. 88920 13500),
6. Mr. **L. S. ATHIQR REHMAN** aged about 48 years, son Late Mr. Mahamood Sab (AADHAR No. 8991 6871 1053), (Mobile No. 79814 83500),
7. Mrs. **NASEEMUNNISA** aged about 58 years, D/o. Late Mr. Mahamood Sab (AADHAR No. 9376 3018 3324) (Mobile No. 88920 13500),
8. Mrs. **APROJ UNNISA** aged about 46 years, D/o. Late Mr. Mahamood Sab (AADHAR No. 6519 7901 5236), (Mobile No. 95353 04853),
9. Mrs. **PHARIDUNNISA** aged about 51 years, D/o. Late Mr. Mahamood Sab (AADHAR No. 7900 5159 3176), (Mobile No. 84315 59910).
10. Mrs. **HUMAYUN BHANU** aged about 42 years, wife of Mr. Ayaz Baig, (AADHAR No. 4807 5668 6953), (Mobile No. 94829 53591).

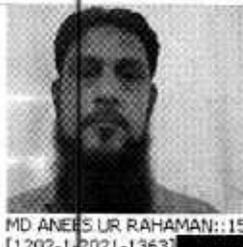
45.5010  
సాదికాబాను  
ఫరీద్ నసా  
సాదికాబాను

Sadiqa Banu

Humayun Banu  
ఫరీద్ నసా  
సాదికాబాను

Humayun Banu

Bk - 1, CS No 1363/2021 & Doct No  
1366 / 2021. Sheet 2 of 9  
 JOINT SUBREGISTRAR271  
 Chilamathur

				<p>NASEEMUNNISA A                  W/O. W/O: M RAFEEQ AHMED                  AADHAR-*****3324</p> <p>THANISANDRA MAIN ROAD, BANGALORE NORTH, ASHWATH NAGARA, BANGALORE</p>	<i>Handwritten signature</i>
6-EX				<p>L S ATHIQR REHMAN                  S/O. S/O: SHAIK MAHMOOD SAB                  AADHAR-*****1053</p> <p>LEPAKSHI, LEPAKSHI, ANANTHAPUR</p>	<i>Handwritten signature</i>
7-EX				<p>SADIQABANU                  W/O. W/O C RAFIQ                  AADHAR-*****9463</p> <p>DHARMAPURAM, HINDUPUR, DHARMAPURAM, ANANTAPUR</p>	<i>Handwritten signature: Sadiqabanu</i>
8-EX				<p>ATAVUR REHMAN L S                  S/O. S/O: S MAHMOOD SAHEB                  AADHAR-*****7532</p> <p>1ST FLOOR, 3RD CROSS, BANGALORE NORTH, KEMPEGOWDA NAGAR, BANGALORE</p>	<i>Handwritten signature</i>
9-EX				<p>MD ANEES UR RAHAMAN                  S/O. S/O: MAHMOOD SAB                  AADHAR-*****9312</p> <p>K K ROAD, BANGALORE NORTH, T DASARAHALLI, BANGALORE</p>	<i>Handwritten signature</i>





ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Sl.No: 5011 Date:09-03-2021

Sold to: Ayan Nagpal S/o Trevender Nagpal, Bangalore  
For Whom: AgroCorp Landbase Pvt. Ltd., Bangalore

CM 906155  
K.RAMADAS NAIK  
Licensed Stamp Vendor  
O.L.No: 12-12-001/2009  
R.L.No: 12-12-003/2020  
PENUKONDA - 515 110

All are residing at Lepakshi (Post) Village, Lepakshi Mandal, Ananthapuramu District, Andhra Pradesh.

(Hereinafter referred to as the '**VENDORS**', which term wherever the context so applies shall mean and include their legal heirs, representatives, executors, administrators, and assigns) of the **ONE PART**.

**AND IN FAVOUR OF:**

- M/s. **AGROCORP LANDBASE PRIVATE LIMITED**, (PAN No. AAOCA8637L), having its Corporate office No. 90, 1<sup>st</sup> Floor, Bellary Road, Byatarayanapura, Bangalore - 560 092, Karnataka, represented by its Managing Director Mr. **AYAN NAGPAL** aged about 30 years, son of Mr. Trevender Nagpal, (AADHAR No. 7648 0478 0581), (Cell No. 97110 74464).

(Hereinafter referred to as the "**PURCHASER**", which expression shall, unless repugnant to the context, where the context admits mean and include its successors-in interest and permitted assigns) of the **OTHER PART**.

అ.న.నాగపాల్

సాదీనా బాను

సాదీనా బాను

Sadina Banu

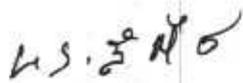
అ.న.నాగపాల్

సాదీనా బాను

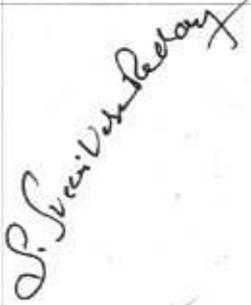
అ.న.నాగపాల్

సాదీనా బాను

Humayun Banu

10-E		 SHAIK SHAKEELA BEE::15/03 [1202-1-2021-1363]		SHAIK SHAKEELA BEE W/O. W/O MAHAMOOD SEHEB AADHAR- *****0730  K K ROAD,BANGAL ORE NORTH, T DASARAHALLI, BANGALORE	
11-E		 L S NOUSHAD::15/03/2021.11 [1202-1-2021-1363]		L S NOUSHAD S/O. LATE L S IQBAL SAB AADHAR- *****9624  2-117,TEMPUL STREET,LEPA KSHI, LEPAKSHI,ANA NTAPUR	

Identified by Witness:

SI No	Thumb Impression	Photo	Name & Address	Signature
1		 FARID BABA::15/03/2021. [1202-1-2021-1363]	FARID BABA  S/O LATE C.ABDHUL MUNAF,KODIKONDA	
2		 SREENIVASA REDDY::15 [1202-1-2021-1363]	SREENIVASA REDDY  S/O HANUMANTHARAYUDU,JU LAKUNTA	

15th day of March,2021

Signature of JOINT SUBREGISTRAR271  
Chilamathur

Bk - 1, CS No 1363/2021 & Doct No 1366/2021. Sheet 3 of 9 JOINT SUBREGISTRAR271 Chilamathur



WHEREAS the Vendors are the absolute owners of all that piece and parcel of the Agricultural Dry Land in Survey Numbers: (1) 427-3 extent: Ac. 0-24 cents out of Ac. 0-97 cents out of Ac. 2-56 cents, (2) 432-2 (432-2A) extent: Ac. 2-79 cents out of Ac. 11-16 cents of LEPAKSHI Village Polam, Lepakshi Panchayath, Lepakshi Mandal, Ananthapuramu District.

WHEREAS the Land in Survey Numbers: (1) 427-3 extent: Ac. 2-56 cents, (2) 432-2 extent: Ac. 11-16 cents of LEPAKSHI Village Polam the Re-Settlement Pattadar in the name of Sri. Abdulla saheb gari Yakub Saheb of Lepakshi Village vide Kulam Number: 406.

The Family Members of the Pattadar Sri Yakub Saheb of Lepakshi Village namely (1) Sri. Yakubsab, (2) Sri. Mohammed Shareefsab, (3) Sri. Adamsab, (4) Sri. L. S. Gafoorsab, all are sons of Mr. Late Shaik Abdulla Sab of Lepakshi Village executed a Registered Partition Deed vide Book-1, 279<sup>th</sup> Volume, 246 to 249 Pages, Document Number: **2517/1943**, Dated: 29-08-1943 registered at Sub Registrar Office, Hindupur.

As per the Registered Partition Deed the Land in Survey Numbers: (1) 427-3 extent: Ac. 2-56 cents, (2) 432-2 extent: Ac. 11-16 cents of LEPAKSHI Village Polam allotted to the Joint Share of (1) Sri. Yakubsab, (2) Sri. Mohammed Shareefsab, (3) Sri. Adamsab, (4) Sri. L. S. Gafoorsab, all are sons of Sri. Late Shaik Abdulla Saheb of Lepakshi Village vide 'E' Schedule Property.

WHEREAS the Land in Survey Number: 427-3 extent Ac. 0-97 cents out of Ac. 2-56 cents of Lepakshi Village Polam was conveyed under a Registered Gift Deed of Book-1, Document Number: **2909/2020**, Dated: 03-10-2020 registered at Sub Registrar Office, Chilamathur executed by Mr. L. S. Nowshad Sab son of Mr. Late L. S. Iqbalsab of Lepakshi Village in favour of his Sister Mrs. Humayunbhanu wife (Vendor No. 10) of Mr. Late M. D. Ayazbaig of Bagepalli Town.

WHEREAS the details of the Vendors have been entered into the Revenue Records such as the Adangalu/Pahani and having Pass Book in favour of the 1<sup>st</sup> and 2<sup>nd</sup> Vendors name vide Patta No. 37 and 1723. The Vendors have paying the Revenue continuously to the Government.

The Vendors have been in peaceful possession and enjoyment of the immovable properties and the same being Agricultural Lands. The Vendors and their family members have agreed to sell the Schedule Properties to meet their family necessities in favour the Purchaser for a total Sale Consideration of Rs. **30,00,000/-** (Rupees Thirty Lakhs only).

A. The Vendors are desirous of disposing of the Schedule Properties and represent that:

- i. The Vendors are the sole and absolute owners of the Schedule Properties and that the Vendors' title to the Schedule Properties is good, marketable, and subsisting and free from all encumbrances and claims including all claims by way of sale,

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**Endorsement:**

Desc	In the Form of							Total
	Online	Stamp Papers	Challan u/s 41 of IS Act	Cash	SD u/s 16 of IS act	Stock Holding	DD/BC/ Pay Order	
SD	0	300	149700	0	0	0	0	150000
TD	0	NA	45000	0		NA	0	45000
RF	0	NA	30000	0		NA	0	30000
UC	0	NA	210	0		NA	0	210
<b>TOT</b>	<b>0</b>	<b>300</b>	<b>224910</b>	<b>0</b>		<b>0</b>	<b>0</b>	<b>225210</b>

NOTE: TD:Transfer Duty, SD:Stamp Duty, RF:Registration Fee, UC=User Charges, TOT:Total, Desc:Description

Rs. 194700/- towards Stamp Duty including T.D under Section 41 of I.S. Act, 1899 and Rs. 30000/- towards Registration Fees on the chargeable value of Rs. 3000000/- was paid by the party through Challan/BC/Pay Order No ,41420630232020,41420615922020,41420664572020 dated ,15-MAR-21,15-MAR-21,15-MAR-21.

Date  
15th day of March,2021

Signature of Registering Officer  
Chilamathur

Bk - 1, CS No 1363/2021 & Doct No 1366/2021. Sheet 4 of 9  
 JOINT SUBREGISTRAR271  
 Chilamathur

1వ ఛార్జీలు నం.2021 ఎ.కె.1942  
 ..1366..నంబరుగా రిజిస్ట్రేషన్ చేయబడి  
 స్టాంపు రిజిస్ట్రేషన్ గుర్తింపు పొందిన 1209 -1-1366-2021  
 ఛార్జీలు చేసినది.  
 తం. 2021...నం. 1366...2021

పదే - రిజిస్ట్రేటరు  
 G.N.G. RAMADASU

**CERTIFICATE OF SCANNING**  
 The Document has been  
 Scanned with the identification  
 Number 1209 1366-2021

Sub-Registrar  
 CHILAMATHUR



exchange, mortgage, gift, inheritance, trust, possession, easement, lien or otherwise that no one else has any right, title, interest or share therein.

- ii. The Vendors have not entered any lease, agreement, or arrangement for the sale of the Schedule Properties with anyone else and has not executed any Power of Attorney to deal with the Schedule Properties.
- iii. The Schedule Properties are not attached or sold or sought to be sold in whole or in portions in any Court or other Civil or Revenue or other proceedings and not subject to any attachment by the process of the courts or in the possession or custody by any Receiver, Judicial or Revenue Court or any officer thereof.
- iv. The Vendors are not restrained, as on this date under any statute, law or enactment or any order, verdict or judgment for the time being in force from dealing with or disposing of or parting with the possession of the Schedule Properties.
- v. There are no easements, quasi-easements, restrictive covenants or other rights or servitudes.
- vi. The Schedule Properties are free from encumbrances, attachments, or charges of any kind.
- vii. The Vendors have not received any notice of acquisition or requisition from the Government or other statutory authorities and the Schedule Properties are not being acquired under the provisions of any act and the Schedule Properties are free from all such proceedings.

B. Further to the said representations, the Vendors have offered to sell the Schedule Properties for a total sale consideration of Rs. **30,00,000/-** (Rupees Thirty Lakhs only) to the Purchaser and the Purchaser, based on the representations of the Vendors, has accepted the offer of the Vendors and have come forward to purchase the Schedule Properties. Accordingly, the Parties have mutually agreed and are entering into this Deed on the following terms and conditions appearing hereinafter.

**NOW THIS DEED WITNESSETH AND THE PARTIES HERE TO AGREE AND DECLARE AS FOLLOWS:-**

1. The Vendors hereby agree to sell unto the Purchaser absolutely and forever the Schedule Properties and the Purchaser hereby purchases the Schedule Properties for a total sale consideration of Rs. **30,00,000/-** (Rupees Thirty Lakhs only) ("Sale Consideration"), free from any and all encumbrances.
2. The Vendors have all mutually and jointly agreed that the Sale Consideration amounting to Rs. **30,00,000/-** (Rupees Thirty Lakhs only) shall be apportioned and paid by the Purchaser to Vendors in the manner and amounts as set out herein. Further, the Vendors agree to not hold the Purchaser liable to any further amounts payable with respect to the Schedule Properties and that the total Sale

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Humayun Banu

Consideration as mentioned herein, along with the manner of apportionment as set out below, shall be considered as full and final settlement between the Purchaser and the Vendors for the purchase of the Schedule Properties.

3. The Sale Consideration has been paid in the following manner:

- 3.1. A sum of Rs. **2,00,000/-** (Rupees Two Lakhs only) has been paid ~~through NEFT No. 23220846741, drawn on ICICI Bank in favour of the Vendor No. 01 by the Purchaser, the receipt whereof is hereby acknowledged by the Vendor No. 01 and all the other Vendors;~~
- 3.2. A sum of Rs. **15,00,000/-** (Rupees Fifteen Lakhs only) has been paid ~~through Demand Draft bearing No. 502123 drawn on ICICI Bank in favour of the Vendor No. 04 by the Purchaser, the receipt whereof is hereby acknowledged by the Vendor No. 04 and all the other Vendors;~~
- 3.3. A sum of Rs. **13,00,000/-** (Rupees Thirteen Lakhs only) has been paid ~~through Demand Draft bearing No. 502125 drawn on ICICI Bank in favour of the Vendor No. 03 by the Purchaser, the receipt whereof is hereby acknowledged by the Vendor No. 03 and all the other Vendors;~~

4. The Purchaser themselves or through their advocates have conducted a due diligence of the Schedule Properties based on the title deeds and other incidental revenue documents furnished and with the respected revenue department and all concerned departments. In appreciation of the representations and warranties made by the Vendors with respect to marketable title, family trees and possession/occupation of the Schedule Properties, the Purchaser has come forward to purchase the Schedule Properties in accordance with the terms and consideration set forth herein.

5. The Purchaser has taken physical inspection of the Schedule Properties and have been represented by the Vendors that there are no easements, quasi-easements, restrictive covenants or other rights or servitudes and that the Schedule Properties is free from encumbrances, attachments, or charges of any kind. The PURCHASER shall pay the total consideration for the physical extent of land available only. Value for any extent of land used in road widening, nala or any other government use shall be deducted from the total sales consideration.

6. The Vendors hereby acknowledge receipt of the Sale Consideration in full and acquits the Purchaser of any further payment, towards Sale Consideration and in consideration thereof the Vendors hereby grant, convey, sell, transfer, assign and assure, UNTO AND TO THE USE of the Purchaser the Schedule Properties free from all encumbrances, court attachments, litigation, maintenance charges, claims and demands whatsoever together with all the rights of way, easements of necessity, water, water courses, drains, privileges, appurtenances, advantages whatsoever pertaining to or belonged to the Schedule Properties, who shall hold, possess, use and enjoy all the right, title and interest claims, payments of the

5th, 9th, 10th, 13th and 14th Nos. Connecting

RS. 50000

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Vendors and all other rights, payments, privileges and amenities belonging thereto, TO HAVE AND TO HOLD the Schedule Properties and every part thereof, TO AND UNTO the Purchaser absolutely and forever.

7. The Vendors hereby covenant with the Purchaser that notwithstanding any act, deed or thing heretofore done, excluded, or knowingly suffered, the Vendors have full power and absolute authority and indefeasible title to sell the Schedule Properties and the Purchaser shall hereafter peacefully and actually HOLD, POSSESS AND ENJOY, the Schedule Properties without any claim or demand, disturbance or interruption whatsoever from the Vendors.
8. The Vendors have, on this day, handed over the originals of all the title documents (where applicable with certified copies) simultaneously on the execution of this Deed.
9. The Vendors have put the Purchaser in immediate and absolute vacant possession of the Schedule Properties as on with effect from the date of this Deed.
10. The Vendors have paid all taxes, rates, charges, and outgoing in respect of the Schedule Properties to the concerned authorities up to date of registration of this Deed. All taxes, rates, charges, and outgoing with respect to the Schedule Properties till the date hereof shall be paid by the Vendors and thereafter shall be borne by the Purchaser.
11. The Vendors shall sign all the necessary documents / papers / NOCs with respect to the transfer of Pattadar Passbooks and other revenue documents for the Schedule Properties in favour of the Purchaser and / or its nominee(s).
12. The Vendors have agreed to transfer and shall sign all the necessary documents / papers / NOCs with respect to the transfer of agriculture electricity connection and domestic electricity connection in favour of the Purchaser and / or its nominee(s).
13. The Vendors do hereby covenant with the Purchaser that the Vendors shall always indemnify and keep indemnified and save harmless the Purchaser against all claims and demands of any kind whatsoever from any person claiming under them or any third party in respect of any defect in the Vendors' title to the Schedule Properties. The Vendors' hereby further agree to keep the Purchaser fully indemnified against any claims that may arise in connection with the any agreements / sale agreements executed in favour of any third parties.
14. The Vendors, further covenant that they shall, at their own cost to do or execute or cause to be done or executed, all such lawful and useful acts, deeds and things and execute deeds of further assurances, confirmation deeds, rectification deeds and other things whatsoever, for further and more perfectly and more fully conveying and assuring ownership and possession of the Schedule Properties and

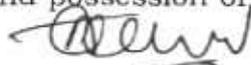
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every part thereof in the manner aforesaid according to the true intent and meaning of this Deed.

15. The Vendors covenant with the Purchaser, that the Vendors are the absolute owners of the Schedule Properties and the Vendors are fully seized of and have the right to sell the same, in favour of the Purchaser and further there are no past or present acquisitions or legal or departmental proceedings against the Schedule Properties. The Vendors, further covenants with the Purchaser, that in case the Purchaser are deprived of whole or any part of the Schedule Properties hereby sold by reason of any defect found in the title of the Vendors or any encumbrances or any charges in the same to which this sale is not subjected, the Vendors shall pay to the Purchaser the whole of the Sale Consideration or such part of it, in favour of the Purchaser. The Vendors assure that apart from the Vendors, there are no other persons interested in the Schedule Properties or portions thereof.
16. The Vendors do hereby declare that there are no trusts, minor rights, attachments, lis pendens, claims or demands whatsoever subsisting in the Schedule Properties and that the same is not the subject matter of any suit or litigation or proceedings before any court of law.
17. The Vendors hereby assure and covenant with the Purchaser that there are no encumbrances or any settlement, will, minor claims, charge, lien, mortgages, attachments, maintenance charges, either by agreement, order or decree pending or threatened legal proceedings or land acquisition proceedings or notifications of any kind or any other security or claims on the Schedule Properties that may in any manner derogate from the full and absolute ownership of the Schedule Properties hereby conveyed to the Purchaser.
18. Save as otherwise provided elsewhere in this Deed, amendment or modification of this Deed or any part hereof shall be valid and effective, only if such variance or novation is with the concurrence of both the Parties concerned in writing.
19. It is further agreed that the Purchaser shall bear registration charges including the stamp duty, registration fees and such other expenses in respect of registration of this Deed.
20. The Vendors confirms that the sale of Schedule Properties is not in contravention with any statutes/laws in force.
21. All disputes between the Parties regarding this Deed or any provision thereof shall be subject to the jurisdiction of the Courts of Andhra Pradesh, India.

**SCHEDULE OF THE PROPERTY.**

The Agricultural Dry Land property situated within the Ananthapuramu District, Registration District of Hindupur, Sub Registration District of Chilamathur in the **LEPAKSHI** Village Polam, Lepakshi Panchayath, Lepakshi Mandal.

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 Humayun Banu

Babu.	Survey Number.	Extent.	Extent.	Extent.	Hectares.
		ACRES-CENTS.	ACRES-CENTS.	ACRES-CENTS.	
Govt. Dry.	427-3	0-24 out of	0-97 out of	2-56	0-097
Govt. Dry.	432-2A	2-79 out of		11-16	1-127
TOTAL: <b>3-03 THREE ACRES THREE CENTS JOINT RIGHT.</b>					

Market Value of the above mentioned Property of Rs. **30,00,000/-**.

**IN WITNESS WHEREOF** the Vendors and the Purchaser have affixed their respective signatures to this deed of absolute sale on the day, month and the year as mentioned earlier.

The Purchaser has paid Deficit Stamp Duty of Rs. 1,94,700/-, Registration Fee Rs. 30,000/-, User Charge Rs. 210/-, Dated: 15-03-2021.

U.S. S/O C  
 3/11/21  
 Sadhu Banu

*[Signature]*

سليمان  
 Humayun Banu

فرحان بنو

Humayun Banu

Sadhu Banu

Witnesses:

S/O C S/O C. Abdul Muneef s/o Kodikonda  
 S. Srinivasulu Reddy s/o. Anantha Reddy Tumuluru

Prepared by:- *[Signature]* S. Ravikiran s/o S. Krishna Rao. Chilamathur  
 Cell: 9985373139. AADHAAR: 7813 7496 3733

భూమి కొలతల పటము  
FIELD MEASUREMENT SKETCH

జిల్లా :  
DISTRICT : ANANTAPUR  
మండలము :  
MANDAL : LEPAKSHI

గ్రామము నెంబరు : 41  
(VILLAGE NUMBER)

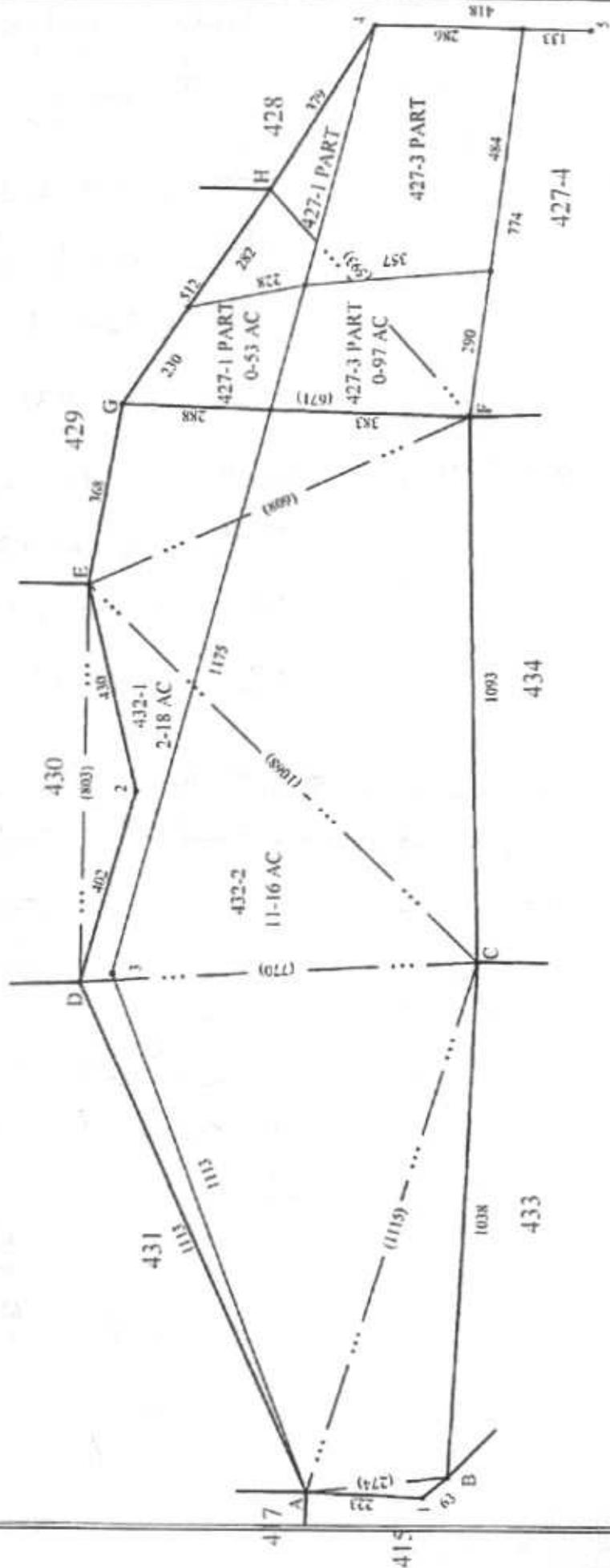
గ్రామము పేరు :  
VILLAGE NAME : LEPAKSHI

చిహ్నం : హెక్టార్ల 0 ప్లగ్ 0 చ.మీ. 0  
AREA : HECTARES . ABES Sq.Mts.

చిహ్నముల 0 ప్లగ్ల 0  
ACRES . CENTS

ఫీల్డ్ నెంబరు : 432  
{  
4-27-1  
4-27-3}

COMBIND SKETCH IN SY.NO:-432 AND 427-1 PART, 427-3 PART OF LEPAKSHI POLAM



*Handwritten signature and date: 20.12.2017*

Lepakshi Village

Sy.No      Extent  
A.c  
 432-1- 2.18.

A.c  
 432-2- 11.16

A.c  
 427-1- 1.06

0.53. As per Revenue Record  
 0.37. Cultivated Land  
 (0.16) Road

A.c  
 427-3- 2.56.

0.70  
 0.97. As per Revenue Records  
 0.70. Cultivated Land  
 (0.27) Road

Lepakshi MandalBaudaries

North.

Sy.No. 430, 429. Vanka

South:-

Sy.No. 432-2- Our land

East:-

& Sy.No. 427-1- Our land

West:

Sy.No. 431- Govt Land

North:. Sy.No. 432-1- our land

South:. Sy.No. 433 & 434. Private lands

East:- Sy.No. 427-3- Our land

West: Sy.No. 415 Lepakshi pedda Cheruvu

0.37

North Sy.No. 429 Vanka

South:- 427-3 - Our land

East:- Road

West:. Sy.No. 432-1 - our land

0.70

North :. Sy.No. 427-1. Our land

South:. Sy.No. 427-4-

Krishna Reddy Land

East:. Road

West:. Sy.No. 432-2 - our land



AP20 62923185

ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూశాఖ, భూమి రికార్డుల కంప్యూటరీకరణ

పట్టాదారుని అడంగలు / పహాణి కాపీ

Application No:



ADL012145232112

Date : 18/03/2021

జిల్లా : ఆనం రెవెన్యూ

గ్రామము : లోపాక్షి

మండలము : లోపాక్షి

విస్తీర్ణము యూనిట్లు : Acres/cents

పసలి సం. : 1430

పేరు సం.	సర్వే సంఖ్య మరియు సబ-డివిజన్ సంఖ్య	మొత్తం విస్తీర్ణము	పా.ప.దాని/ పా.ప.వచ్చు విస్తీర్ణము	భూమి స్వభావము / శిస్తు	భూమి వివరణ / జలా దారము	ఆయకట్టు విస్తీర్ణము	ఖాతా సంఖ్య	పట్టాదారు పేరు (తండ్రి/దర్త పేరు)	అనుబంధదారు పేరు (తండ్రి/దర్త పేరు)	అనుబంధ విస్తీర్ణము / అనుబంధ స్వభావము
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	427-3	2.5600	0.0000 2.5600	పట్టా 1.9600	మొట్ట వర్షం	2.5600	1244	సునీత మాధవ రెడ్డి	సునీత మాధవ రెడ్డి	0.7900 కొనుగోలు
2							1245	సత్య ప్రీయ పురుశోత్తమ రెడ్డి	సత్య ప్రీయ పురుశోత్తమ రెడ్డి	0.8000 కొనుగోలు
3							1723	యల్ యస్ నాపాద్ లేట్ యల్ యస్ ఇక్బాల్ సాద్	యల్ యస్ నాపాద్ లేట్ యల్ యస్ ఇక్బాల్ సాద్	0.9700 పెత్తొడ్డితము

Certified By

Name: C.J. Balaram  
Designation: TAHSILDAR  
Mandal: లోపాక్షి

Verified by CHUKKAPALLI JAYA BALARAM

**Note** : This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.mee seva.gov.in/> by furnishing the application number mentioned in the Certificate.

Print

**Note**: This is a Digitally Signed Certificate, does not require physical signature and this certificate can be verified at \_\_\_\_\_ by furnishing the application number mentioned in the Certificate.

ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము

**Declaration by the Authorized Agent for Delivering the Electronic Services**

- i. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన నకలు అయి వున్నది.  
The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.
- ii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము నియోగించబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి క్రమబద్ధమైన పద్ధతిలో సేకరించబడినది.  
The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.
- iii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము కంప్యూటర్ సిస్టమ్స్ లో క్రమమైన పద్ధతిలో సమోచితమైనది.  
During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.
- iv. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచార సేకరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ సరిగ్గా పనిచేయుచున్నవి మరియు సదరు కంప్యూటర్ సిస్టమ్స్ లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యదార్థతను ప్రభావితం చేసే ఏమిదయిన నిర్వహణ సమస్యలు లేవు.  
Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.

పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.

The matter stated above is correct to the best of my knowledge and belief.

సంతకము  
Signature

ముద్ర  
Seal



AP20 62923217

ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూశాఖ, భూమి రికార్డుల కంప్యూటరీకరణ

పట్టాదారుని అడంగలు / పహాణి కాపీ

Application No:



ADL012145232142

Date : 18/03/2021

జిల్లా : ఆనం రెవెన్యూ

గ్రామము : లేపాక్షి

మండలము : లేపాక్షి

విస్తీర్ణము యూనిట్లు : Acres/cents

పసరి నం. : 1430

వరుస నం.	సర్వే నంబరు మరియు సబ్-డివిజన్ నంబరు	మొత్తం విస్తీర్ణము	సా.ప.లాని/ సా.ప.వచ్చు విస్తీర్ణము	భూమి స్వభావము / శిస్తు	భూమి వివరణ / జలా ధారము	అయకట్టు విస్తీర్ణము	ఖాతా నంబరు	పట్టాదారు పేరు (తండ్రి/దర్త పేరు)	అనుభవదారు పేరు (తండ్రి/దర్త పేరు)	అనుభవ విస్తీర్ణము / అనుభవ స్వభావము
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	432-2a	2.7900	0.0000 2.7900	పట్టా 9.7300	మెట్ల వర్షం	0.0000	37	షకీలా బాను లేట్ పేక్ మహమ్మద్	షకీలా బాను లేట్ పేక్ మహమ్మద్	2.7900 పేల్లార్జితము

Certified By

Name: C.J. Balaram  
Designation: TAHSIL DAR  
Mandal: లేపాక్షి

Verified by G PRABHAKAR BABU

**Note :** This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.meeseva.gov.in/> by furnishing the application number mentioned in the Certificate.

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**Note:** This is a Digitally Signed Certificate, does not require physical signature and this certificate can be verified at <http://www.ap.meeseva.gov.in/> by furnishing the application number mentioned in the Certificate.

ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము

**Declaration by the Authorized Agent for Delivering the Electronic Services**

- i. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన సకలు అయి వున్నది.  
The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.
- ii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము నియోగింపబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి క్రమబద్ధమైన వద్దతిలో సేకరింపబడినది.  
The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.
- iii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము కంప్యూటర్ సిస్టమ్స్ లో క్రమబద్ధమైన వద్దతిలో సమాచారం చేయబడినది.  
During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.
- iv. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచార సేకరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ సరిగ్గా పనిచేయుచున్నవి మరియు సదరు కంప్యూటర్ సిస్టమ్స్ లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యదార్థతను ప్రభావితం చేసే ఏవిధమైన నిర్వహణ సమస్యలు లేవు.  
Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.

పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.

The matter stated above is correct to the best of my knowledge and belief.

సంతకము  
Signature

ముద్ర  
Seal



ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూశాఖ, భూమి రికార్డుల కంప్యూటరీకరణ మిషన్  
భూమి యజమాన్యపు హక్కుల రికార్డు ప్రకారము (1-బి) నోట్ (ROR)



Application No:

AP20 62923203

ROR012147961581

Date : 18/03/2021

జిల్లా : ఆనంతపురము

గ్రామము : లేపాక్షి

మండలము : లేపాక్షి

విస్తీర్ణము యూనిట్లు : ఎ.గుం./ఎ.సెం.

వరుస నం.	పట్టాదారు పేరు	(తండ్రి/ధర్మ పేరు)	ఖాతా నంబరు	సర్వే నంబరు మరియు సబ్-డివిజన్	భూమి వివరణ	ముత్తం విస్తీర్ణము	పట్టాదారుకు ఏ విధముగా సంక్రమించింది/ సాగుచేసారు
1	2	3	4	5	6	7	8
1	యల్ యస్ నాసాద్	లేట్ యల్ యస్ ఇక్బాల్ సాద్	1723	432-2b	మెట్ట	2.7900	అనువంశికము
2				432-1c2	మెట్ట	0.5600	అనువంశికము
3				427-3	మెట్ట	0.9700	అనువంశికము
4				427-1	మెట్ట	0.5300	అనువంశికము
5				398-2C	తరి	0.1300	అనువంశికము
6				398-2B	తరి	0.3100	అనువంశికము
7				354-3	మెట్ట	0.1100	అనువంశికము

Certified By

*Balaram*

Name: C.J.Balaram  
Designation: TAHSILDAR  
Mandal:లేపాక్షి

Verified by CHUKKAPALLI JAYA BALARAM

**Note** : This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.meeeseva.gov.in/> by furnishing the application number mentioned in the Certificate.

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ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము  
**Declaration by the Authorized Agent for Delivering the Electronic Services**

- i. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన సకలు అయి వున్నది.  
 The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.
- ii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము నియోగింపబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి క్రమబద్ధమైన వద్దతిలో సేకరింపబడినది.  
 The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.
- iii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము కంప్యూటర్ సిస్టమ్స్ లో క్రమమైన వద్దతిలో నమోదు చేయబడినది.  
 During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.
- iv. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచార సేకరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ సరిగ్గా పనిచేయుచున్నవి మరియు సదరు కంప్యూటర్ సిస్టమ్స్ లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యధార్థతను ప్రభావితం చేసే ఏదీవలన నిర్వహణ సమస్యలు లేవు.  
 Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.

పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.  
 The matter stated above is correct to the best of my knowledge and belief.

సంతకము  
 Signature

ముద్ర  
 Seal



ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూ శాఖ, భూమి రికార్డులు, స్వయం సహాయక బృందాల పనుల నిర్వహణ (I-బి) సెక్షన్ (ROR)



Application No:

AP20 62923171

ROR012147961536

Date : 18/03/2021

జిల్లా : ఆనం రెవెన్యూ

గ్రామము : లేపాక్షి

మండలము : లేపాక్షి

విస్తీర్ణము యూనిట్లు : ఎ.గుం./ఎ.సం.

వరుస నం.	పట్టాదారు పేరు	(తండ్రి/దర్త పేరు)	ఖాతా నంబరు	సర్వే నంబరు మరియు సబ్-డివిజన్	భూమి వివరణ	మొత్తం విస్తీర్ణము	పట్టాదారుకు ఏ విధముగా సంక్రమించింది/ సాగుచేసారు
1	2	3	4	5	6	7	8
1	చక్రీలా భాను	లేట్ పెక్ మహమ్మద్	37	432-2a	మెట్ట	2.7900	అనువంశికము
2				432-1a	మెట్ట	0.5400	అనువంశికము
3				406-13a	మెట్ట	0.0100	అనువంశికము

Certified By

*Balaram*

Name: C.J.Balaram  
Designation: TAHSILDAR  
Mandal:లేపాక్షి

Verified by G PRABHAKAR BABU

**Note** : This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.mee seva.gov.in/> by furnishing the application number mentioned in the Certificate.

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ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము

Declaration by the Authorized Agent for Delivering the Electronic Services

- i. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన సరళు అయి వున్నది.  
The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.
- ii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము నియోగించబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి క్రమబద్ధమైన పద్ధతిలో సేకరించబడినది.  
The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.
- iii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము కంప్యూటర్ సిస్టమ్స్ లో క్రమమైన పద్ధతిలో సమోదయ చేయబడినది.  
During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.
- iv. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచార సేకరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ సరిగ్గా పనిచేయుచున్నవి మరియు సదరు కంప్యూటర్ సిస్టమ్స్ లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యదార్థతను ప్రభావితం చేసే ఏవిధమైన దుర్వహణ సమస్యలు లేవు.  
Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.

పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.  
The matter stated above is correct to the best of my knowledge and belief.

సంతకము  
Signature

ముద్ర  
Seal



1352  
2021

1352  
2021

**Presentation Endorsement:**

Presented in the Office of the Joint Sub-Registrar, Chilamathur along with the Photographs & Thumb Impressions as required Under Section 32-A of Registration Act, 1908 and fee of Rs. 29000/- paid between the hours of 1 and 2 on the 17th day of MAR, 2021 17th day of MAR, 2021 17th day of MAR, 2021 by Sri L.S.Noushad

**Execution admitted by (Details of all Executants/Claimants under Sec 32A):**

SNo-cd	Thumb Impression	Photo	Aadhar Photo	Address	Signature/Ink Thumb Impression
1-CL		 VIKAS JAIN [R] M/S. AGR [1202-1-2021-1373]	 NO IMAGE FOUND	VIKAS JAIN[R]M/S. AGROCORP LANDBASE PRIVATE LIMITED  REPRESENT 2ND FLOOR,HINDU PUR, ANANTHAPUR	
2-EX		 HUMAYUN BHANU::17/03/20 [1202-1-2021-1373]		HUMAYUN BHANU W/O. C/O AYAZ BAIG AADHAR- *****6953 BAGEPALLI,BA GEPALLI, CHIKKABALL APUR	
3-EX		 SHAIK AMANULLA::17/03/ [1202-1-2021-1373]		SHAIK AMANULLA S/O. S/O LATE SHAIK ADAM SAB AADHAR- *****8602 RAHAMATHPU R,HINDUPUR, RAHAMATHPU R,ANANTAPUR	
4-EX		 S FIROJA BANU::17/03/2 [1202-1-2021-1373]		S FIROJA BANU W/O. W/O: SANAULLA AADHAR- *****8229 NEW MASQUE STREET,AMAR APURAM, ANANTAPUR,A NANTHAPUR	
5-EX					

Bk - 1, CS No 1373/2021 & Doct No  
 1352/2021. Sheet 1 of 11 JOINT SUBREGISTRAR271  
 Chilamathur





ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Sl.No: 5025 Date:09-03-2021

Sold to: Ayan Nagpal S/o Trevender Nagpal, Bangalore

For Whom: AgroCorp Landbase Pvt. Ltd., Bangalore

CM 906169  
K.RAMADAS NAIK  
Licensed Stamp Vendor  
O.L.No 12-12-001/2009  
R.L.No 12-12-003/2020  
PENUKONDA - 515 110

4. Mr. **L. S. HAFIZULLA** aged about 60 years, son of Mr. Late L. S. Buden Sab (AADHAAR No. 9085 1353 8456),
5. Mr. **SHAIK RAHAMTHULLA** aged about 58 years, son of Mr. Late L. S. Buden Sab (AADHAAR No. 6252 8148 8348),
6. Mr. **L. S. ABUBAKAR** aged about 52 years, son of Mr. Late L. S. Buden Sab (AADHAAR No. 3522 0811 3638),
7. Mrs. **SHAIK JAHEDA** aged about 62 years, wife of Mr. Late Shaik Ameer (AADHAAR No. 7017 0249 6781),
8. Mr. **SHAIK JAVEED** aged about 31 years, son of Mr. Late Shaik Ameer, (AADHAAR No. 4018 8619 5619),
9. Mr. **MUKHTIYAR** aged about 49 years, son of Mr. Late L. S. Abdulla Sab (AADHAAR No. 2617 4257 9612),
10. Mrs. **S. AFZUL UNNISA** aged about 55 years, D/o. Mr. Late L. S. Abdulla Sab (AADHAAR No. 5761 1348 7540), (Mobile No. 88974 22767)
11. Mrs. **B. K. SHAHAWARUNNISA** aged about 64 years, D/o Mr. Late L. S. Abdulla Sab (AADHAAR No. 3893 0891 1104),
12. Mr. **S. RAHAMATHULLA** aged about 50 years, son of Mr. Late L. S. Jabbar Sab (AADHAAR No. 9899 9107 8018),

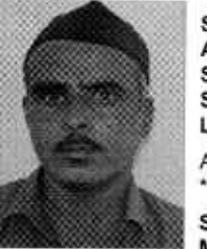
L.S. హాఫిజ్

Harayan Baru

సనవిల్లు

h.s. హాఫిజ్

Bk - 1, CS No 1373/2021 & Doct No  
1352/2021. Sheet 2 of 11  
 JOINT SUBREGISTRAR271  
 Chilamathur

				S VAZEER AHAMAD S/O. S/O SAMAD SAB AADHAR- *****9609 SIPAYE MOLA,LEPAKS HI, ANANTAPUR	
6-EX				SHEIK NAZEER AHMED S/O. S/O S SAMAD SAB LATE AADHAR- *****8874 SEPAI MOHALLA,LEP AKSHI, LEPAKSHI,ANA NTAPUR	<i>S Nazeer</i>
7-EX				SHAHBAZ S/O. S/O HAROON RASHEED AADHAR- *****6604 1ST MAIN 15TH CROSS,MYSOR E, SHANTHI NAGAR,MYSO RE	<i>Shahbaz</i>
8-EX				SIRAJUDDIN S/O. S/O HAROON RASHEED AADHAR- *****2086 1ST MAIN 15TH CROSS,MYSOR E, SHANTHI NAGAR,MYSO RE	<i>ಸಿರಾಜುದ್ದೀನ್</i>
9-EX				HAJIRA BANU W/O. W/O HAROON RASHEED AADHAR- *****4028 1ST MAIN 15TH CROSS,MYSOR E, SHANTHI NAGAR,MYSO RE	<i>Hajira Banu</i>
10-E					





ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Sl.No: 5024 Date:09-03-2021

Sold to: Ayan Nagpal S/o Trevender Nagpal, Bangalore

For Whom: AgroCorp Landbase Pvt. Ltd., Bangalore

CM 906170  
K.RAMADAS NAIK  
Licensed Stamp Vendor  
O.L.No. 12-12-001/2009  
R.L.No. 12-12-003/2020  
PENUKONDA - 515 110

13. Mrs. **HAJIRA BANU**, aged about 55 years, wife of Mr. Late Haroon Rasheed (AADHAAR No. 4285 4221 4028),
14. Mr. **SIRAJUDDIN** aged about 35 years, son of Mr. Late Haroon Rasheed, (AADHAAR No. 8560 3559 2086), (Mobile No. 99726 52751)
15. Mr. **SHAHBAZ** aged about 30 years, son of Mr. Late Haroon Rasheed, (AADHAAR No. 8639 2004 6604), (Mobile No. 88845 58073)
16. Mr. **SHEIK NAZEER AHMED** aged about 56 years, son of Mr. Late L. S. Samad Sab (AADHAAR No. 5072 1969 8874),
17. Mr. **S. VAZEER AHAMAD**, aged about 37 years, son of Mr. Late L. S. Samad Sab (AADHAAR No. 2959 6156 9609),
18. Mrs. **S. FIROJA BANU**, aged about 45 years, D/o. Mr. Late L. S. Samad Sab (Aadhaar No. 7816 3443 8229),
19. Mr. **SHAIK AMANULLA SAB** aged about 80 years, son of Mr. Late Adam Sab (Aadhaar No. 5485 8157 8602), (Mobile No. 63055 82845),
20. Mrs. **HUMAYUN BHANU** aged about 42 years, wife of Mr. Ayaz Baig, (AADHAR No. 4807 5668 6953), (Mobile No. 94829 53591),

All are residing at Lepakshi (Post) Village, Lepakshi Mandal, Ananthapuramu District, Andhra Pradesh.

L.S. హమ్మం

Humayun Banu

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L.S. హమ్మం

Bk - 1, CS No 1373/2021 & Doct No  
1352/2021. Sheet 3 of 11 JOINT SUBREGISTRAR271  
 Chilamathur

				S RAHAMATHULLA S/O. S/O SHAIK JABBAR SAB AADHAR-*****8018 SIFAYI STREET,LEPAKSHI, ANANTAPUR	21/21
11-E				B K SHAHAWARUN NISA W/O. W/O: B K ALISHAR AADHAR-*****1104 TIPPUKHAN STREET,HINDUPUR, TIPPUKHAN STREET,ANANTHAPUR	B.K.SHAHAWAR
12-E				S AFZUL UNNISA W/O. W/O SAYED KHADEER AADHAR-*****7540 LEPAKSHI,LEPAKSHI, ANANTAPUR	S. Afzalunnisa
13-E				MUKHTIYAR S/O. S/O ABDULA AADHAR-*****9612 SIPAI PETA,LEPAKSHI, ANANTAPUR	Le-Mukhtiyar
14-E				SHAIK JAVEED S/O. S/O LATE SHAIK AMEER AADHAR-*****5619 RAHAMATHPUR,HINDUPUR, RAHAMATHPUR, ANANTAPUR	S Javeed
15-E					



(Hereinafter referred to as the '**VENDORS**', which term wherever the context so applies shall mean and include their legal heirs, representatives, executors, administrators, and assigns) of the **ONE PART**.

**AND IN FAVOUR OF:**

- M/s. **AGROCORP LANDBASE PRIVATE LIMITED**, (PAN No. AAOCA8637L), having its Corporate office No. 90, 1<sup>st</sup> Floor, Bellary Road, Byatarayanapura, Bangalore - 560 092, Karnataka, represented by its Managing Director Mr. **AYAN NAGPAL** aged about 30 years, son of Mr. Trevender Nagpal, (AADHAR No. 7648 0478 0581), (Cell No. 97110 74464).

(Hereinafter referred to as the "**PURCHASER**", which expression shall, unless repugnant to the context, where the context admits mean and include its successors-in interest and permitted assigns) of the **OTHER PART**.

WHEREAS the Vendors are the absolute owners of all that piece and parcel of the Agricultural Dry Land in Survey Numbers: (1) 427-3 extent: Ac. 0-24 cents out of Ac. 0-97 cents out of Ac. 2-56 cents, (2) 432-2 (432-2C2) extent: Ac. 2-79 cents out of Ac. 11-16 cents of LEPAKSHI Village Polam, Lepakshi Panchayath, Lepakshi Mandal, Ananthapuramu District.

WHEREAS the Land in Survey Numbers: (1) 427-3 extent: Ac. 2-56 cents, (2) 432-2 extent: Ac. 11-16 cents of LEPAKSHI Village Polam the Re-Settlement Pattadar in the name of Sri. Abdulla saheb gari Yakub Saheb of Lepakshi Village vide Kulam Number: 406.

The Family Members of the Pattadar Sri Yakub Saheb of Lepakshi Village namely (1) Sri. Yakubsab, (2) Sri. Mohammed Shareefsab, (3) Sri. Adamsab, (4) Sri. L. S. Gafoorsab, all are sons of Mr. Late Shaik Abdulla Sab of Lepakshi Village executed a Registered Partition Deed vide Book-1, 279<sup>th</sup> Volume, 246 to 249 Pages, Document Number: **2517/1943**, Dated: 29-08-1943 registered at Sub Registrar Office, Hindupur.

As per the Registered Partition Deed the Land in Survey Numbers: (1) 427-3 extent: Ac. 2-56 cents, (2) 432-2 extent: Ac. 11-16 cents of LEPAKSHI Village Polam were allotted to the Joint Share of (1) Sri. Yakubsab, (2) Sri. Mohammed Shareefsab, (3) Sri. Adamsab, (4) Sri. L. S. Gafoorsab, all are sons of Sri. Late Shaik Abdulla Saheb of Lepakshi Village vide 'E' Schedule Property.

WHEREAS the Land in Survey Number: 427-3 extent Ac. 0-97 cents out of Ac. 2-56 cents of Lepakshi Village Polam was conveyed under a Registered Gift Deed of Book-1, Document Number: **2909/2020**, Dated: 03-10-2020 registered at Sub Registrar Office, Chilamathur executed by Mr. L. S. Nowshad Sab son of Mr. Late L. S. Iqbalsab of Lepakshi Village in favour of his Sister Mrs. Humayunbhanu wife (Vendor No. 20) of Mr. Late M. D. Ayazbaig of Bagepalli Town.

L.S. Nowshad Sab

Humayunbhanu

~ ~ ~ ~ ~

L.S. Nowshad Sab

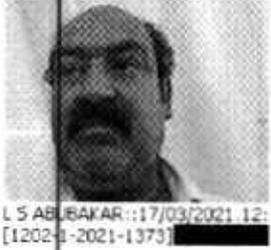
Bk - 1, CS No 1373/2021 & Doct No 1352/2021. Sheet 4 of 11 JOINT SUBREGISTRAR271 Chilamathur



SHAIK JAHEDA W/O. W/O LATE SHAIK AMEER AADHAR-\*\*\*\*\*6781

RAHAMATHPU R.HINDUPUR, RAHAMATHPU R,ANANTAPUR

Handwritten signature



L S ABUBAKAR S/O. S/O LATE BUDDAN SAB

AADHAR-\*\*\*\*\*3638

KHAJAKHAN VEEDI,B.KOTH AKOTA, CHITTOOR

Handwritten signature



SHAIK RAHAMTHULLA S/O. S/O LATE SAHIK BUDAN SAHEB

AADHAR-\*\*\*\*\*8348

KHAJA KHAN STREET,B.KOT HAKOTA, CHITTOOR

Handwritten signature

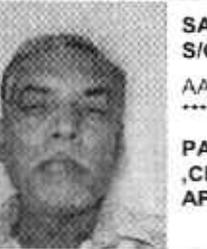
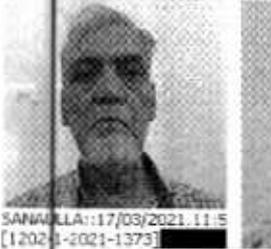


L S HAFIZULLA S/O. S/O BUDENSAHEB LATE

AADHAR-\*\*\*\*\*8456

ABHUDAYYA NAGAR COLONY,RAJE NDRANAGAR, INDIRA REDDY NAGAR,RANG AREDDI

Handwritten signature



SANAULLA S/O.

AADHAR-\*\*\*\*\*3959

PATHAPALYA, CHIKKABALL APUR

Handwritten signature

20-E



WHEREAS the details of the Vendors have been entered into the Revenue Records such as the Adangalu/Pahani and having Pass Book in favour of the 1<sup>st</sup> and 2<sup>nd</sup> Vendors name vide Patta No. 1722 and 1723. The Vendors have paying the Revenue continuously to the Government.

The Vendors have been in peaceful possession and enjoyment of the immovable properties and the same being Agricultural Lands. The Vendors and their family members have agreed to sell the Schedule Properties to meet their family necessities in favour the Purchaser for a total Sale Consideration of Rs. **29,00,000/-** (Rupees Twenty Nine Lakhs only).

- A. The Vendors are desirous of disposing of the Schedule Properties and represent that:
- i. The Vendors are the sole and absolute owners of the Schedule Properties and that the Vendors' title to the Schedule Properties is good, marketable, and subsisting and free from all encumbrances and claims including all claims by way of sale, exchange, mortgage, gift, inheritance, trust, possession, easement, lien or otherwise that no one else has any right, title, interest or share therein.
  - ii. The Vendors have not entered any lease, agreement, or arrangement for the sale of the Schedule Properties with anyone else and has not executed any Power of Attorney to deal with the Schedule Properties.
  - iii. The Schedule Properties are not attached or sold or sought to be sold in whole or in portions in any Court or other Civil or Revenue or other proceedings and not subject to any attachment by the process of the courts or in the possession or custody by any Receiver, Judicial or Revenue Court or any officer thereof.
  - iv. The Vendors are not restrained, as on this date under any statute, law or enactment or any order, verdict or judgment for the time being in force from dealing with or disposing of or parting with the possession of the Schedule Properties.
  - v. There are no easements, quasi-easements, restrictive covenants or other rights or servitudes.
  - vi. The Schedule Properties are free from encumbrances, attachments, or charges of any kind.
  - vii. The Vendors have not received any notice of acquisition or requisition from the Government or other statutory authorities and the Schedule Properties are not being acquired under the provisions of any act and the Schedule Properties are free from all such proceedings.
- B. Further to the said representations, the Vendors have offered to sell the Schedule Properties for a total sale consideration of Rs. **29,00,000/-** (Rupees Twenty Nine Lakhs only) to the Purchaser and the Purchaser, based on the representations of the Vendors, has accepted the offer of the Vendors and have come forward to purchase the Schedule Properties. Accordingly, the Parties have mutually agreed

L.S. 30/5

Humayun Bano

సవదల

L.S. 30/5



L S SHAFIULLA  
S/O. S/O LATE BUDAN SAB  
AADHAR-\*\*\*\*\*6636

B.KOTHAKOTA  
, KHAJA KHAN STREET, CHITT OOR

*L.S. Shafiulla*

L S SHAFIULLA::17/03/2021  
[1202-1-2021-1373]

21-E



L S NOUSHAD  
S/O. LATE L S IQBAL SAB  
AADHAR-\*\*\*\*\*9624

2-117, TEMPUL STREET, LEPA KSHI, LEPAKSHI, ANA NTAPUR

*L.S. Nushad*

L S NOUSHAD::17/03/2021  
[1202-1-2021-1373]

Identified by Witness:

SI No    Thumb Impression    Photo    Name & Address    Signature

1



C.FAREED BABA  
S/O LATE C.ABDHUL MUNAF SAB, KODIKONDA

*C. Fareed Baba*

C.FAREED BABA::17/03/2021  
[1202-1-2021-1373]

2



S.SREENIVASA REDDY  
S/O HANMANATHARAYUDU, JUL AKUNTA

*S. Sreenivasa Reddy*

S.SREENIVASA REDDY  
[1202-1-2021-1373]

17th day of March, 2021

Signature of JOINT SUBREGISTRAR271  
Chilamathur

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 JOINT SUBREGISTRAR271  
 Chilamathur



and are entering into this Deed on the following terms and conditions appearing hereinafter.

**NOW THIS DEED WITNESSETH AND THE PARTIES HERE TO AGREE AND DECLARE AS FOLLOWS:-**

1. The Vendors hereby agree to sell unto the Purchaser absolutely and forever the Schedule Properties and the Purchaser hereby purchases the Schedule Properties for a total sale consideration of Rs. **29,00,000/-** (Rupees Twenty Nine Lakhs only) ("Sale Consideration"), free from any and all encumbrances.
2. The Vendors have all mutually and jointly agreed that the Sale Consideration amounting to Rs. **29,00,000/-** (Rupees Twenty Nine Lakhs only) shall be apportioned and paid by the Purchaser to Vendors in the manner and amounts as set out herein. Further, the Vendors agree to not hold the Purchaser liable to any further amounts payable with respect to the Schedule Properties and that the total Sale Consideration as mentioned herein, along with the manner of apportionment as set out below, shall be considered as full and final settlement between the Purchaser and the Vendors for the purchase of the Schedule Properties.
3. The Sale Consideration has been paid in the following manner:
  - 3.1. A sum of Rs. **2,00,000/-** (Rupees Two Lakhs only) has been paid through NEFT No. 23220846741, drawn on ICICI Bank in favour of the Vendor No. 01 by the Purchaser, the receipt whereof is hereby acknowledged by the Vendor No. 01 and all the other Vendors;
  - 3.2. A sum of Rs. **6,00,000/-** (Rupees Six Lakhs only) has been paid through RTGS through ICICI Bank in favour of the Vendor No. 04 by the Purchaser, the receipt whereof is hereby acknowledged by the Vendor No. 04 and all the other Vendors;
  - 3.3. A sum of Rs. **6,00,000/-** (Rupees Six Lakhs only) has been paid through Cheque bearing No. 000264 drawn on ICICI Bank in favour of the Vendor No. 19 by the Purchaser, the receipt whereof is hereby acknowledged by the Vendor No. 19 and all the other Vendors;
  - 3.4. A sum of Rs. **6,00,000/-** (Rupees Six Lakhs only) has been paid through Cheque bearing No. 000261 drawn on ICICI Bank in favour of the Vendor No. 12 by the Purchaser, the receipt whereof is hereby acknowledged by the Vendor No. 12 and all the other Vendors;
  - 3.5. A sum of Rs. **6,00,000/-** (Rupees Six Lakhs only) has been paid through Cheque bearing No. 000265 drawn on ICICI Bank in favour of the Vendor No. 09 by the Purchaser, the receipt whereof is hereby acknowledged by the Vendor No. 09 and all the other Vendors;
  - 3.6. A sum of Rs. **3,00,000/-** (Rupees Three Lakhs only) has been paid through Cheque bearing No. 000262 drawn on ICICI Bank in favour of the Vendor No. 16 by the Purchaser, the receipt whereof is hereby acknowledged by the Vendor No. 16 and all the other Vendors;

L.S. 20/05/20

Humban Bahu

25/05/20

L.S. 20/05/20

**Endorsement:**

Desc	In the Form of							Total
	Online	Stamp Papers	Challan u/s 41 of IS Act	Cash	SD u/s 16 of IS act	Stock Holding	DD/BC/ Pay Order	
SD	0	300	145000	0	0	0	0	145300
TD	0	NA	43500	0		NA	0	43500
RF	0	NA	29000	0		NA	0	29000
UC	0	NA	210	0		NA	0	210
TOT	0	300	217710	0		0	0	218010

NOTE: TD: Transfer Duty, SD: Stamp Duty, RF: Registration Fee, UC: User Charges, TOT: Total, Desc: Description

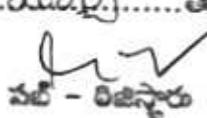
Rs. 188500/- towards Stamp Duty including T.D under Section 41 of I.S. Act, 1899 and Rs. 29000/- towards Registration Fees on the chargeable value of Rs. 2900000/- was paid by the party through Challan/BC/Pay Order No ,414225722020,41422561262020,41422579272020 dated ,16-MAR-21,16-MAR-21,16-MAR-21.

Date  
17th day of March,2021

Signature of Registering Officer  
Chilamathur

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1వ వాస్తవము నం.2021 ఐ.ఐ.1942  
 ..1352...నమరుగా రిజిస్టరు చేయబడి  
 స్వాసింగ్ నిమిత్తము గుర్తింపు పొందిన 1202 -1-1352 -2021  
 జప్తుదమైనది.  
 నం..2021.....నె.ఎ.బి.బి.....తే.18

  
 నటి - రిజిస్టరు  
**G.N.G. RAMADASU**

**CERTIFICATE OF SCANNING**

The Document has been Scanned with the Identification Number 1202 1352...2021

  
 Sub-Registrar  
 CHILAMATHUR



4. The Purchaser themselves or through their advocates have conducted a due diligence of the Schedule Properties based on the title deeds and other incidental revenue documents furnished and with the respected revenue department and all concerned departments. In appreciation of the representations and warranties made by the Vendors with respect to marketable title, family trees and possession/occupation of the Schedule Properties, the Purchaser has come forward to purchase the Schedule Properties in accordance with the terms and consideration set forth herein.
5. The Purchaser has taken physical inspection of the Schedule Properties and have been represented by the Vendors that there are no easements, quasi-easements, restrictive covenants or other rights or servitudes and that the Schedule Properties is free from encumbrances, attachments, or charges of any kind. The PURCHASER shall pay the total consideration for the physical extent of land available only. Value for any extent of land used in road widening, nala or any other government use shall be deducted from the total sales consideration.
6. The Vendors hereby acknowledge receipt of the Sale Consideration in full and acquits the Purchaser of any further payment, towards Sale Consideration and in consideration thereof the Vendors hereby grant, convey, sell, transfer, assign and assure, UNTO AND TO THE USE of the Purchaser the Schedule Properties free from all encumbrances, court attachments, litigation, maintenance charges, claims and demands whatsoever together with all the rights of way, easements of necessity, water, water courses, drains, privileges, appurtenances, advantages whatsoever pertaining to or belonged to the Schedule Properties, who shall hold, possess, use and enjoy all the right, title and interest claims, payments of the Vendors and all other rights, payments, privileges and amenities belonging thereto, TO HAVE AND TO HOLD the Schedule Properties and every part thereof, TO AND UNTO the Purchaser absolutely and forever.
7. The Vendors hereby covenant with the Purchaser that notwithstanding any act, deed or thing heretofore done, excluded, or knowingly suffered, the Vendors have full power and absolute authority and indefeasible title to sell the Schedule Properties and the Purchaser shall hereafter peacefully and actually HOLD, POSSESS AND ENJOY, the Schedule Properties without any claim or demand, disturbance or interruption whatsoever from the Vendors.
8. The Vendors have, on this day, handed over the originals of all the title documents (where applicable with certified copies) simultaneously on the execution of this Deed.
9. The Vendors have put the Purchaser in immediate and absolute vacant possession of the Schedule Properties as on with effect from the date of this Deed.
10. The Vendors have paid all taxes, rates, charges, and outgoings in respect of the Schedule Properties to the concerned authorities up to date of registration of this Deed. All taxes, rates, charges, and outgoings with respect to the Schedule

L.S. 30/6

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Humayun Bani

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or threatened legal proceedings or land acquisition proceedings or notifications of any kind or any other security or claims on the Schedule Properties that may in any manner derogate from the full and absolute ownership of the Schedule Properties hereby conveyed to the Purchaser.

18. Save as otherwise provided elsewhere in this Deed, amendment or modification of this Deed or any part hereof shall be valid and effective, only if such variance or novation is with the concurrence of both the Parties concerned in writing.
19. It is further agreed that the Purchaser shall bear registration charges including the stamp duty, registration fees and such other expenses in respect of registration of this Deed.
20. The Vendors confirms that the sale of Schedule Properties is not in contravention with any statutes/laws in force.
21. All disputes between the Parties regarding this Deed or any provision thereof shall be subject to the jurisdiction of the Courts of Andhra Pradesh, India.

**SCHEDULE OF THE PROPERTY.**

The Agricultural Dry Land property situated within the Ananthapuramu District, Registration District of Hindupur, Sub Registration District of Chilamathur in the **LEPAKSHI** Village Polam, Lepakshi Panchayath, Lepakshi Mandal.

Babu.	Survey Number.	Extent.	Extent.	Extent.	Hectares.
		ACRES-CENTS. ACRES-CENTS. ACRES-CENTS.			
Govt. Dry.	<b>427-3</b>	<b>0-24</b> out of	<b>0-97</b> out of	<b>2-56</b>	0-097
Govt. Dry.	<b>432-2C2</b>	<b>2-79</b> out of		<b>11-16</b>	1-127

TOTAL: **3-03 THREE ACRES THREE CENTS JOINT RIGHT.**

Market Value of the above mentioned Property of Rs. **29,00,000/-**.

**IN WITNESS WHEREOF** the Vendors and the Purchaser have affixed their respective signatures to this deed of absolute sale on the day, month and the year as mentioned earlier.

**NOTE:-** The Vendors are more in numbers. Hence the Vendors are signed first and last Sheet of this Sale Deed.

L.S. 5/5

L.S. 2/-

L.S. Har...  
761

Harayan Banu

The Purchaser has paid Deficit Stamp Duty of Rs. 1,88,500/-, Registration Fee Rs. 29,000/-, User Charge Rs. 210/-, Dated: 15-03-2021.

U.S. S/O	S Javeed	Shahbaz
2.5 S/O	Ms Muthu	S/O
2.5 S/O	S. Abul Umair	وزیر اتر
W.S. H/O	B.K. SHASHAWAR	فرزاد
S/O	(11/2)	S. S/O
L.B. Abul Umair	H. S/O	Humayun Banu
0/0/1	س/O	

Witnesses:

S. S/O Late Abdulsab, Lepakshi  
 S. S/O S. Hanumanth Rao, Jankonda  
 S/O C. Abdul Kadir, Kodikonda



AGROCORP™

WE GROW OPPORTUNITIES

An ISO 9001:2008 &amp; ISO 14001:2004 Certified Company

**BOARD RESOLUTION FOR LAND PURCHASE**

Certified from the minutes of the meeting of the directors of the company Agrocorp Landbase Pvt Ltd held at its corporate office on 15-3-2021 at 11.30am further certify that :

1. That the company is in the process of buying a 3.03 acres land parcel in survey numbers 427-3 & 432-2C2 for its Business activities at Leepakshi Village , Leepakshi Mandal, Ananthpur District.
2. That the Company has authorised its authorised Mr Vikas Jain S/o of Suresh Jain R/o 5-4 10/c Laxmipuram near Balaji Temple, Hindupur Andhra Pradesh-515201 ( ADHAAR NUMBER : 661008439460), to sign and execute all documents and formalities required to complete the process of registration and mutation of land title in the name of the company at SRO office .
3. Further resolved that both the directors have agreed and approved the said function of the company.

For Agrocorp Landbase Pvt Ltd

For AGROCORP LANDBASE PVT. LTD

Director

Director

Date 15-3-2021

For AGROCORP LANDBASE PVT. LTD.

Director

Director



Lepakshi Village

Sy.No      Extent  
A.c  
 432-1- 2.18.

A.c  
 432-2- 11.16

A.c  
 427-1- 1.06

0.53 - As per Revenue Record  
 0.37 - Cultivated Land  
 (0.16) Road

A.c  
 427-3- 2.56.

0.70  
 0.97. As per Revenue Records  
 0.70. Cultivated Land  
 (0.27) Road

Lepakshi MandalBoundariesNorth.

Sy.Nos. 430, 429. Vanka

South:-

Sy.No. 432-2 - Our land

East:-

4 Sy.No. 427-1 - Our land

West:

Sy.No: 431 - Govt land

North:.

Sy.No.: 432-1 - our land

South:.

Sy.No: 433 &amp; 434. Private lands

East:-

Sy.No: 427-3 - Our land

West:

Sy.No: 415 Lepakshi pedda Cheruvu

0.37North Sy.No: 429 VankaSouth:. 427-3 - Our landEast:. RoadWest:. Sy.No. 432-1 - our land0.70North : Sy.No: 427-1. Our landSouth:. Sy.No: 427-4 -

Krishna Reddy Land

East:. RoadWest:. Sy.No: 432-2 - Our land



AP20 62923003

ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూశాఖ, భూమి రికార్డుల కంప్యూటరీకరణ

పట్టాదారుని అడంగలు / పహాణి కాపీ

Application No:



ADL012145221871

Date : 18/03/2021

జిల్లా : ఆనం తప్పిరము

గ్రామము : లేపాక్షి

మండలము : లేపాక్షి

విస్తీర్ణము యూనిట్లు : Acres/cents

పసలి సం. : 1430

వరుస సం.	సర్వే సంఖ్య మరియు సబ్-డివిజన్ సంఖ్య	మొత్తం విస్తీర్ణము	సా.ప.రాని/సా.ప.వచ్చు విస్తీర్ణము	భూమి స్వభావము / ఇసు	భూమి వివరణ / జలా దారము	ఆయకట్టు విస్తీర్ణము	ఖాతా సంఖ్య	పట్టాదారు పేరు (తండ్రి/భర్త పేరు)	అనుభవదారు పేరు (తండ్రి/భర్త పేరు)	అనుభవ విస్తీర్ణము / అనుభవ స్వభావము
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	427-3	2.5600	0.0000 2.5600	పట్టా స్వభావము 1.9600	మొట్ట వర్షం	2.5600	1244	సునీత మాధవ రెడ్డి	సునీత మాధవ రెడ్డి	0.7900 కొనుగోలు
2							1245	సత్య ప్రయ పురుశోత్తమ రెడ్డి	సత్య ప్రయ పురుశోత్తమ రెడ్డి	0.8000 కొనుగోలు
3							1723	యల్ యస్ నాపాద్ లేట్ యల్ యస్ ఇక్బాల్ సాబ్	యల్ యస్ నాపాద్ లేట్ యల్ యస్ ఇక్బాల్ సాబ్	0.9700 పెన్షనరీలము

Certified By

Name: C.J. Balaram  
Designation: TAHSILDAR  
Mandal: లేపాక్షి

Verified by CHUKKAPALLI JAYA BALARAM

**Note :** This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.meeseva.gov.in/> by furnishing the application number mentioned in the Certificate.

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ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము  
**Declaration by the Authorized Agent for Delivering the Electronic Services**

- i. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన నకలు అంటు వున్నది.  
 The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.
- ii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము వియోగించబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి క్రమబద్ధమైన పద్ధతిలో సేకరించబడినది.  
 The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.
- iii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము కంప్యూటర్ సిస్టమ్స్ లో క్రమమైన పద్ధతిలో సమయ వేయబడినది.  
 During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.
- iv. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచార సేకరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ సరిగ్గా పనిచేయుచున్నవి మరియు సదరు కంప్యూటర్ సిస్టమ్స్ లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యధార్థతను ప్రభావితం చేసే ఏదీదమైన నిర్వహణ సమస్యలు లేవు.  
 Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.

పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.  
 The matter stated above is correct to the best of my knowledge and belief.

సంతకము  
 Signature





ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూశాఖ, భూమి రికార్డుల కార్యదర్శి, పూర్వపురం, హైదరాబాద్  
భూమి యజమాన్యపు హక్కుల రికార్డు ప్రకారము (1-బి) నమోదు (ROR)



Application No:

AP20 62922985

ROR012147946684

Date : 18/03/2021

జిల్లా : ఆనంపురము

గ్రామము : లేపాక్షి

మండలము : లేపాక్షి

విస్తీర్ణము యూనిట్లు : ఎ.గుం./ఎ.నం.

వరుస సం.	పట్టాదారు పేరు	(తండ్రి/దర్త పేరు)	ఖాతా సంఖ్య	సర్వే సంఖ్య మరియు సబ్-డివిజన్	భూమి వివరణ	మొత్తం విస్తీర్ణము	పట్టాదారుకు ఏ విధముగా సంక్రమించింది/ సాగుచేసారు
1	2	3	4	5	6	7	8
1	ముక్తీయర్	అట్టుల్లా	1722	432-2c2	మెట్ట	2.7900	ఆనువంశికము
2				432-1b	మెట్ట	0.5400	ఆనువంశికము

Certified By

Name: C.J. Balaram  
Designation: TAHSILDAR  
Mandal: లేపాక్షి

Verified by T ANAND KUMAR

**Note :** This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.mee seva.gov.in/> by furnishing the application number mentioned in the Certificate.

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ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము  
**Declaration by the Authorized Agent for Delivering the Electronic Services**

- i. ఈ కంప్యూటర్ ముద్రణా ఫ్రెంట్ లోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన వకలు అయి వున్నది.  
 The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.
- ii. ఈ కంప్యూటర్ ముద్రణా ఫ్రెంట్ లోని సమాచారము నియోగించబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి శ్రమబద్ధమైన పద్ధతిలో సేకరించబడినది.  
 The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.
- iii. ఈ కంప్యూటర్ ముద్రణా ఫ్రెంట్ లోని సమాచారము కంప్యూటర్ సిస్టమ్స్ లో శ్రమమైన పద్ధతిలో సమారు చేయబడినది.  
 During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.
- iv. ఈ కంప్యూటర్ ముద్రణా ఫ్రెంట్ లోని సమాచార సేకరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ సరిగ్గా పనిచేయుచున్నవి మరియు సదరు కంప్యూటర్ సిస్టమ్స్ లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యధార్థతను ప్రభావితం చేసే ఏవిధమైన నిర్వహణ సమస్యలు లేవు.  
 Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.

పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.  
 The matter stated above is correct to the best of my knowledge and belief.

సంతకము  
 Signature





ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూ శాఖ, భూమి రికార్డుల సృష్టకరణ  
భూమి యజమాన్యపు హక్కుల రికార్డు ప్రకారము (1-బి) నమోదు (ROR)



Application No:

AP20 62922999  
ROR012147946787

Date: 18/03/2021

జిల్లా : ఆనంతపురము

గ్రామము : లేపాక్షి

మండలము : లేపాక్షి

విస్తీర్ణము యూనిట్లు : ఎ.గుం./ఎ.సం.

వరుస నం.	పట్టాదారు పేరు	(తండ్రి/దర్త పేరు)	ఖాతా నంబరు	సర్వే నంబరు మరియు సబ-డివిజన్	భూమి వివరణ	ముత్తం విస్తీర్ణము	పట్టాదారుకు ఏ విధముగా సంక్రమించింది/ సాగుచేసారు
1	2	3	4	5	6	7	8
1	యల్ యస్ నాపాద్	లేట్ యల్ యస్ ఇక్కాల్ సాద్	1723	432-2b	మెట్ట	2.7900	ఆనువంశికము
2				432-1c2	మెట్ట	0.5600	ఆనువంశికము
3				427-3	మెట్ట	0.9700	ఆనువంశికము
4				427-1	మెట్ట	0.5300	ఆనువంశికము
5				398-2C	తరి	0.1300	ఆనువంశికము
6				398-2B	తరి	0.3100	ఆనువంశికము
7				354-3	మెట్ట	0.1100	ఆనువంశికము

Certified By

Name: C.J. Balaram  
Designation: TAHSILDAR  
Mandal: లేపాక్షి

Verified by CHUKKAPALLI JAYA BALARAM

**Note** : This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.maeseva.gov.in/> by furnishing the application number mentioned in the Certificate.

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**ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము**  
**Declaration by the Authorized Agent for Delivering the Electronic Services**

- i. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన నకలు అయి వున్నది.  
 The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.
- ii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము నియోగించబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి క్రమబద్ధమైన పద్ధతిలో సేకరించబడినది.  
 The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.
- iii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము కంప్యూటర్ సిస్టమ్స్ లో క్రమమైన పద్ధతిలో సమయం చేయబడినది.  
 During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.
- iv. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచార సేకరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ సరిగ్గా పనిచేయుచున్నవి మరియు సదరు కంప్యూటర్ సిస్టమ్స్ లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యధార్థతను ప్రభావితం చేసే ఏవిధమైన నిర్లక్ష్యాణ సమస్యలు లేవు.  
 Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.

పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.  
 The matter stated above is correct to the best of my knowledge and belief.

సంతకము  
Signature

ముద్ర  
Seal



AP20 62923017

ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూశాఖ, భూమి రికార్డుల కంప్యూటరీకరణ

పట్టాదారుని అడంగలు / పహాణి కాపీ

Application No:



ADL012145223304

Date : 18/03/2021

జిల్లా : అనంతపురము

గ్రామము : లేపాకి

పంచాయతీ : లేపాకి

విస్తీర్ణము యూనిట్లు : Acres/cents

పనిలో సం. : 1430

వరుస నం.	సర్కే సంఖ్య మరియు సబ-డివిజన్ సంఖ్య	మొత్తం విస్తీర్ణము	సా.ప.రాని/సా.ప.వచ్చు విస్తీర్ణము	భూమి స్వలాభము / శిస్తు	భూమి వివరణ / జలా దారము	అయకట్టు విస్తీర్ణము	ఖాతా సంఖ్య	పట్టాదారు పేరు (తండ్రి/తల్లి పేరు)	అనుభవదారు పేరు (తండ్రి/తల్లి పేరు)	అనుభవ విస్తీర్ణము / అనుభవ స్వలాభము
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	432-2c2	2.7900	0.0000 2.7900	పట్టా 0.0000	మొట్ట వచ్చు	2.7900	1722	ముక్తీయర్ అట్టుల్లా	ముక్తీయర్ అట్టుల్లా	2.7900 పేర్కొనబడినది

Certified By

Name: C.J. Balaram  
Designation: TAHSILDAR  
Mandal: లేపాకి

Verified by T ANAND KUMAR

**Note** : This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.meeseva.gov.in/> by furnishing the application number mentioned in the Certificate.

Print

**Note**: This is a Digitally Signed Certificate, does not require physical signature and this certificate can be verified at \_\_\_\_\_ by furnishing the application number mentioned in the Certificate.

ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము

Declaration by the Authorized Agent for Delivering the Electronic Services

- i. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన సకలు అంబు వున్నది.  
The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.
- ii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము వియోగించబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి క్రమబద్ధమైన పద్ధతిలో సేకరించబడినది.  
The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.
- iii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము కంప్యూటర్ సిస్టమ్స్ లో క్రమమైన పద్ధతిలో నమోదు చేయబడినది.  
During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.
- iv. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచార సేకరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ సరిగ్గా పనిచేయుచున్నవి మరియు సదరు కంప్యూటర్ సిస్టమ్స్ లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యుద్ధాధతను ప్రభావితం చేసే ఏవిధమైన నిర్వహణ సమస్యలు లేవు.  
Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.

పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.

The matter stated above is correct to the best of my knowledge and belief.

సంతకము  
Signature

ముద్ర  
Seal

**PHOTO GRAPHS AND FINGER PRINTS AS PER SECTION 32 A OF  
REGISTRATION ACT 1908.**

FINGER PRINT SI. NO. IN BLACK INK ( LEFT THUMB)	PASS PORT SIZE PHOTO GRAPH	NAME & PERMANENT POSTAL ADDRESS OF PRESENTANT / SELLER / BUYER
 Ayan Nagpal		MR. AYAN NAGPAL S/O MR. TREVENDER NAGPAL, MANAGING DIRECTOR, AGRO CORP LAND BASE PT LTD BANGALORE - 560 092, 7648 0478 0581
 Vikas Jain		VIKAS JAIN S/O SURESH KUMAR JAIN HINDUPUR 6610 0843 9460
		

SIGNATUR OF WITNESSES

SIGNATURE OF THE EXECUTANTS

*S. Suresh Kumar*  
*S. Suresh Kumar*

-1 L.S. S/O  
Humabun Banu

Note: If the Buyer (s) is / are not present before the Sub Registrar the following request should be signed.

I/W send here with my / our photograph (s) and finger prints in the form prescribed, through my representative

Sri VIKAS JAIN S/O SURESH JAIN as I/ We cannot appear personally before the Registering officer in the office of Sub-Registrar of Assurances CHILAMATHUR

Signature (s) of BUYER (s)

*Ayan Nagpal*

*Vikas Jain*  
Signature of the Representative.

Signature of witnesses:



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Sl.No: 505 Date:09-03-2021

Sold to: Ayan Nagpal S/o Trevender Nagpal, Bangalore  
For Whom: AgroCorp Landbase Pvt. Ltd., Bangalore

CM 906159  
K. RAMADAS NAIK  
Licensed Stamp Vendor  
O.L.No. 12-12-001/2009  
R.L.No. 12-12-003/2020  
PENUKONDA - 515 110

### ABSOLUTE SALE DEED.

THIS DEED OF ABSOLUTE SALE is made and executed on this the Monday, Fifteenth day of March, Two Thousand Twenty-One (15-03-2021) at Chilamathur Village, Chilamathur Mandal, Ananthapuramu District, Andhra Pradesh, **BY:**

1. Mr. **L. S. NOUSHAD** aged about 46 years, son of Mr. Late L. S. Iqbal Sab, (AADHAR No. 4065 5263 9624), (Mobile No. 98491 83781),
2. Mr. **KHALID AHAMED** aged about 70 years, son of Late Mr. Sattar Sab (AADHAAR No. 3471 0311 9199), (Mobile No. 89718 89701),
3. Mr. **MOHAMMED IRSHAD AHMED**, aged about 58 years, son of Late Mr. Sattar Sab, (AADHAAR No. 7789 0370 2742), (Mobile No. 89718 89701),
4. Mr. **S. BASHEER AHMED** aged about 51 years, son of Late Mr. Sattar Sab, (AADHAAR No. 7931 4845 0847), (Mobile No. 89718 89701),
5. Mrs. **SHAIK MUMTAJ BEGAM** aged about 58 years, D/o. Late Mr. Sattar Sab (AADHAAR No. 7015 6629 5198), (Mobile No. 89718 89701),
6. Mrs. **JABEEN TAJ** aged about 55 years, D/o. Late Mr. Sattar Sab, (AADHAAR No. 3909 2520 8481), (Mobile No. 89718 89701),

Khulid Ahmed.

محمد علی  
جیتا

تورجیان

صیقلو

ارشد علی  
S. P.

محمد علی  
Hammadur Ramu

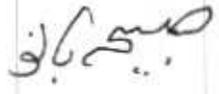
بهر  
Hammadur Ramu

P231  
224  
1460  
2021

**Presentation Endorsement:**

Presented in the Office of the Joint Sub-Registrar, Chilamathur along with the Photographs & Thumb Impressions as required Under Section 32-A of Registration Act, 1908 and fee of Rs. 32000/- paid between the hours of 4 and 5 on the 15th day of MAR, 2021 15th day of MAR, 2021 15th day of MAR, 2021 by Sri L.S.Noushad

**Execution admitted by (Details of all Executants/Claimants under Sec 32A):**

SNo-cd	Thumb Impression	Photo	Aadhar Photo	Address	Signature/Ink Thumb Impression
1-CL		 AYAN NAGPAL [R] M/S. AG [1202-1-2021-1366]	 NO IMAGE FOUND	AYAN NAGPAL[R]M/S . AGROCORP LAND BASE PRIVATE LIMITED . REPRESENT BESTECH PARK VIEW SPA,SOUTH CITY -II, GURGAON	
2-EX		 HUMAYUN BHANU :15/C [1202-1-2021-1366]		HUMAYUN BHANU W/O. C/O AYAZ BAIG AADHAR-*****6953 BAGEPALLI,BA GEPALLI, CHIKKABALL APUR	<i>Humayun Bhanu</i>
3-EX		 S SALMABI:15/03/2021.1 [1202-1-2021-1366]		S SALMABI W/O. W/O S SUBAHAN SAB AADHAR-*****7782 4WARD,GORA NTLA, MARKET STREET,ANAN TAPUR	
4-EX		 SABEHA BANU:15/03/20 [1202-1-2021-1366]		SABEHA BANU W/O. W/O ABDUL SALAM AADHAR-*****0681 PAVAGADA (RURAL), BEHIND OLD HOSPATL,TUM KUR	
5-EX					

Bk - 1, CS No 1366/2021 & Doct No 1460/2021. Sheet 1 of 9 JOINT SUBREGISTRAR271 Chilamathur





ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Sl.No: 5016 Date:09-03-2021

Sold to: Ayan Nagpal S/o Trevender Nagpal, Bangalore  
For Whom: AgroCorp Landbase Pvt. Ltd., Bangalore

CM 206160  
K.RAMADAS NAIK  
Licensed Stamp Vendor  
O L No. 12-12-001/2009  
R L No. 12-12-003/2020  
PENUKONDA - 515 110

7. Mrs. **P. KHAMAR TAJ** aged about 50 years, D/o. Late Mr. Sattar Sab, (AADHAAR No. 2032 5366 0716), (Mobile No. 89718 89701),
8. Mrs. **R. AYESHA BANU**, aged about 48 years, D/o. Late Mr. Sattar Sab (AADHAAR No. 2863 7243 7463), (Mobile No. 75695 58370),
9. Mrs. **NOOR JAHAN** aged about 57 years, D/o. Late Mr. Sattar Sab, (AADHAAR No. 7714 6436 2232), (Mobile No. 89783 59414),
10. Mrs. **SABEHA BANU** aged about 49 years, D/o. Late Mr. Sattar Sab (AADHAAR No. 5179 8453 0681), (Mobile No. 91481 67460),
11. Mrs. **S. SALMABI**, aged about 53 years, D/o. Late Mr. Sattar Sab, (AADHAAR No. 5937 3194 7782), (Mobile No. 76590 76263),
12. Mrs. **HUMAYUN BHANU** aged about 42 years, wife of Mr. Ayaz Baig, (AADHAR No. 4807 5668 6953), (Mobile No. 94829 53591),

All are residing at Lepakshi (Post) Village, Lepakshi Mandal, Ananthapuramu District, Andhra Pradesh.

లి. కె. వాణి కి  
K. Venkatesh  
అనుమతి

అనుమతి

S. P. S.

అనుమతి  
అనుమతి

అనుమతి

అనుమతి

అనుమతి

అనుమతి

అనుమతి

Humayun Bhanu

Bk - 1, CS No 1366/2021 & Doct No  
1401808L. Sheet 2 of 9

JOINT SUBREGISTRAR271  
Chilamathur

		 NOOR JAHAN::15/03/2021 [1202-1-2021-1366]	 NOOR JAHAN W/O. W/O SHAIK BASHU SAB AADHAR- *****2232 RAHAMATHPU R,HINDUPUR, RAHAMATHPU R,ANANTAPUR	نورجیان
6-EX		 R AYESHA BANU::15/03/2021 [1202-1-2021-1366]	 R AYESHA BANU W/O. C/O: RAFEEQ KHAN AADHAR- *****7463 MAIN ROAD,LEPAKS HI, KANCHI SAMUDRAM ROAD,ANANTH APURAMU	راجا راجا
7-EX		 P KHAMAR TAJ::15/03/2021 [1202-1-2021-1366]	 P KHAMAR TAJ W/O. W/O SHAIK PATU BASHA AADHAR- *****0716 LEPAKSHI, LEPAKSHI,ANA NTAPUR	راجا راجا
8-EX		 JABEEN TAJ::15/03/2021 17:51 [1202-1-2021-1366]	 JABEEN TAJ W/O. W/O NOOR AHAMAD AADHAR- *****8481 LEPAKSHI,LEP AKSHI, LEPAKSHI,ANA NTAPUR	راجا راجا
9-EX		 SHAIK MUMTAJ BEGAM:: [1202-1-2021-1366]	 SHAIK MUMTAJ BEGAM W/O. W/O LATE MAMHAMADH KALIM ULLA AADHAR- *****5198 LEPAKSHI,LEP AKSHI, MAIN ROAD,ANANTA PUR	راجا راجا
10-E				





ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Sl.No: 5017 Date: 09-03-2021  
 Sold to: Ayan Nagpal S/o Trevender Nagpal, Bangalore  
 For Whom: AgroCorp Landbase Pvt. Ltd., Bangalore

CM 906161  
 K. RAM DAS NAIK  
 Licensed Stamp Vendor  
 O.L.No 12-12-001/2009  
 R.L.No 12-12-003/2020  
 PENUKONDA - 515 110

(Hereinafter referred to as the '**VENDORS**', which term wherever the context so applies shall mean and include their legal heirs, representatives, executors, administrators, and assigns) of the **ONE PART**.

**AND IN FAVOUR OF:**

- M/s. **AGROCORP LANDBASE PRIVATE LIMITED**, (PAN No. AAOCA8637L), having its Corporate office No. 90, 1<sup>st</sup> Floor, Bellary Road, Byatarayanapura, Bangalore - 560 092, Karnataka, represented by its Managing Director Mr. **AYAN NAGPAL** aged about 30 years, son of Mr. Trevender Nagpal, (AADHAR No. 7648 0478 0581), (Cell No. 97110 74464).

(Hereinafter referred to as the "**PURCHASER**", which expression shall, unless repugnant to the context, where the context admits mean and include its successors-in interest and permitted assigns) of the **OTHER PART**.

WHEREAS the Vendors are the absolute owners of all that piece and parcel of the Agricultural Dry Land in Survey Numbers: (1) 427-3 extent: Ac. 0-24 cents out of Ac. 0-97 cents out of Ac. 2-56 cents, (2) 432-2 (432-2C1) extent: Ac. 2-79 cents out of Ac. 11-16 cents of LEPAKSHI Village Polam, Lepakshi Panchayath, Lepakshi Mandal, Ananthapuramu District.

محمد شاکر  
 Khalid Ahmed

ارشد احمد

S. B. S.

مستاجر

محمد شاکر

محمد شاکر

محمد شاکر

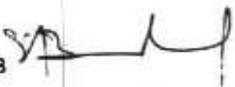
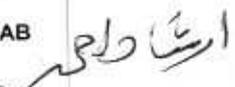
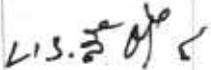
نورجیان

محمد شاکر

محمد شاکر

Humayun Dahu

Bk - 1, CS No 1366/2021 & Doct No  
1460/2021. Sheet 3 of 9  
 JOINT SUBREGISTRAR271  
 Chilamathur

		 S BASHEER AHMED::15/03/21 [1202-1-2021-1366]		S BASHEER AHMED S/O. S/O G ABDUL SATHAR SAB AADHAR-*****0847 2ND MAIN ROAD, 5TH CROSS, BANGALORE SOUTH, BAPUJINAGAR BANGALORE	
11-E		 MOHAMMED IRSHAD AHMED::1 [1202-1-2021-1366]		MOHAMMED IRSHAD AHMED S/O. C/O G ABDUL SATTAR SAB AADHAR-*****2742 LEPAKSHI, LEPAKSHI MANDAL, ANANTHAPURAMU	
12-E		 KHALID AHAMED::15/03/21 [1202-1-2021-1366]		KHALID AHAMED S/O. S/O SATTAR SAB AADHAR-*****9199 PAVAGADA (RURAL), BEHIND OLD AASPATHRE, TUMKUR	
13-E		 L S NOUSHAD::15/03/2021 [1202-1-2021-1366]		L S NOUSHAD S/O. LATE L S IQBAL SAB AADHAR-*****9624 2-117, TEMPUL STREET, LEPAKSHI, ANANTHAPUR	

Identified by Witness:

SI No	Thumb Impression	Photo	Name & Address	Signature
1		 C. FARID BABA::15/03/2021 [1202-1-2021-1366]	C. FARID BABA S/O LATE C. ABDHUL MUNAF, KODIKONDA	



WHEREAS the Land in Survey Numbers: (1) 427-3 extent: Ac. 2-56 cents, (2) 432-2 extent: Ac. 11-16 cents of LEPAKSHI Village Polam the Re-Settlement Pattadar in the name of Sri. Abdulla saheb gari Yakub Saheb of Lepakshi Village vide Kulam Number: 406.

The Family Members of the Pattadar Sri Yakub Saheb of Lepakshi Village namely (1) Sri. Yakubsab, (2) Sri. Mohammed Shareefsab, (3) Sri. Adamsab, (4) Sri. L. S. Gafoorsab, all are sons of Mr. Late Shaik Abdulla Sab of Lepakshi Village executed a Registered Partition Deed vide Book-1, 279<sup>th</sup> Volume, 246 to 249 Pages, Document Number: **2517/1943**, Dated: 29-08-1943 registered at Sub Registrar Office, Hindupur.

As per the Registered Partition Deed the Land in Survey Numbers: (1) 427-3 extent: Ac. 2-56 cents, (2) 432-2 extent: Ac. 11-16 cents of LEPAKSHI Village Polam allotted to the Joint Share of (1) Sri. Yakubsab, (2) Sri. Mohammed Shareefsab, (3) Sri. Adamsab, (4) Sri. L. S. Gafoorsab, all are sons of Sri. Late Shaik Abdulla Saheb of Lepakshi Village vide 'E' Schedule Property.

WHEREAS the Land in Survey Number: 427-3 extent Ac. 0-97 cents out of Ac. 2-56 cents of Lepakshi Village Polam was conveyed under a Registered Gift Deed of Book-1, Document Number: **2909/2020**, Dated: 03-10-2020 registered at Sub Registrar Office, Chilamathur executed by Mr. L. S. Nowshad Sab son of Mr. Late L. S. Iqbalsab of Lepakshi Village in favour of his Sister Mrs. Humayunbhanu wife (Vendor No. 20) of Mr. Late M. D. Ayazbaig of Bagepalli Town.

WHEREAS the details of the Vendors have been entered into the Revenue Records such as the Adangalu/Pahani and having Pass Book in favour of the 1<sup>st</sup> and 2<sup>nd</sup> Vendors name vide Patta No ~~2757~~ and 1723. The Vendors have paying the Revenue continuously to the Government.

The Vendors have been in peaceful possession and enjoyment of the immovable properties and the same being Agricultural Lands. The Vendors and their family members have agreed to sell the Schedule Properties to meet their family necessities in favour the Purchaser for a total Sale Consideration of Rs. **32,00,000/-** (Rupees Thirty-Two Lakhs only).

A. The Vendors are desirous of disposing of the Schedule Properties and represent that:

- i. The Vendors are the sole and absolute owners of the Schedule Properties and that the Vendors' title to the Schedule Properties is good, marketable, and subsisting and free from all encumbrances and claims including all claims by way of sale, exchange, mortgage, gift, inheritance, trust, possession, easement, lien or otherwise that no one else has any right, title, interest or share therein.
- ii. The Vendors have not entered any lease, agreement, or arrangement for the sale of the Schedule Properties with anyone else and has not executed any Power of Attorney to deal with the Schedule Properties.

ك. س. ا. ب. ك.	م. ح. ع. ك.	ل. ز. ج. ب. ا.
Khalid Ahmed.	م. ح. ع. ك.	م. ح. ع. ك.
ارشد احمد	م. ح. ع. ك.	م. ح. ع. ك.
S. B. K.	م. ح. ع. ك.	Humayunbhanu

2



S. SREENIVASA REDDY:::1  
[1202-1-2021-1366]

S.SREENIVASA REDDY

S/O  
HANUMANTHARAYUDU, JU  
LAKUNTA

*S. Sreenivasa Reddy*

15th day of March, 2021

Signature of JOINT SUBREGISTRAR271  
Chilamathur

**Endorsement:**

Desc	In the Form of							Total
	Online	Stamp Papers	Challan u/s 41 of IS Act	Cash	SD u/s 16 of IS act	Stock Holding	DD/BC/ Pay Order	
SD	0	300	160000	0	0	0	0	160300
TD	0	NA	48000	0		NA	0	48000
RF	0	NA	32000	0		NA	0	32000
UC	0	NA	210	0		NA	0	210
TOT	0	300	240210	0		0	0	240510

NOTE: TD: Transfer Duty, SD: Stamp Duty, RF: Registration Fee, UC: User Charges, TOT: Total, Desc: Description  
Rs. 208000/- towards Stamp Duty including T.D under Section 41 of I.S. Act, 1899 and Rs. 32000/- towards Registration Fees on the chargeable value of Rs. 3200000/- was paid by the party through Challan/BC/Pay Order No ,41420825472020,41420826182020,41420791142020 dated ,15-MAR-21,15-MAR-21,15-MAR-21.

Date  
15th day of March, 2021

Signature of Registering Officer  
Chilamathur

Bk - 1, CS No 1366/2021 & Doct No  
1460/2021. Sheet 4 of 9  
JOINT SUBREGISTRAR271  
Chilamathur

1వ పుస్తకము నం. 2021 ఇ.క. 1942  
..1460. సంబంధంగా రిజిస్ట్రారు చేయబడి  
స్యానింగ్ నిమిత్తము సురక్షిత పొందిన 1208 -1-1460-2021  
ఇవ్వబడినది.  
సం. 2021.....నెం. దూరం..... తేది 23

*G.N.G. Ramadasu*

G.N.G. RAMADASU



- iii. The Schedule Properties are not attached or sold or sought to be sold in whole or in portions in any Court or other Civil or Revenue or other proceedings and not subject to any attachment by the process of the courts or in the possession or custody by any Receiver, Judicial or Revenue Court or any officer thereof.
- iv. The Vendors are not restrained, as on this date under any statute, law or enactment or any order, verdict or judgment for the time being in force from dealing with or disposing of or parting with the possession of the Schedule Properties.
- v. There are no easements, quasi-easements, restrictive covenants or other rights or servitudes.
- vi. The Schedule Properties are free from encumbrances, attachments, or charges of any kind.
- vii. The Vendors have not received any notice of acquisition or requisition from the Government or other statutory authorities and the Schedule Properties are not being acquired under the provisions of any act and the Schedule Properties are free from all such proceedings.

B. Further to the said representations, the Vendors have offered to sell the Schedule Properties for a total sale consideration of Rs. **32,00,000/-** (Rupees Thirty Two Lakhs only) to the Purchaser and the Purchaser, based on the representations of the Vendors, has accepted the offer of the Vendors and have come forward to purchase the Schedule Properties. Accordingly, the Parties have mutually agreed and are entering into this Deed on the following terms and conditions appearing hereinafter.

**NOW THIS DEED WITNESSETH AND THE PARTIES HERE TO AGREE AND DECLARE AS FOLLOWS:-**

1. The Vendors hereby agree to sell unto the Purchaser absolutely and forever the Schedule Properties and the Purchaser hereby purchases the Schedule Properties for a total sale consideration of Rs. **32,00,000/-** (Rupees Thirty Two Lakhs only) ("Sale Consideration"), free from any and all encumbrances.
2. The Vendors have all mutually and jointly agreed that the Sale Consideration amounting to Rs. **32,00,000/-** (Rupees Thirty Two Lakhs only) shall be apportioned and paid by the Purchaser to Vendors in the manner and amounts as set out herein. Further, the Vendors agree to not hold the Purchaser liable to any further amounts payable with respect to the Schedule Properties and that the total Sale Consideration as mentioned herein, along with the manner of apportionment as set out below, shall be considered as full and final settlement between the Purchaser and the Vendors for the purchase of the Schedule Properties.
3. The Sale Consideration has been paid in the following manner:

کے لئے لکھنؤ	مستحق	نورجیان
Khushid Ahmed:	مستحق	مستحق
ارشد الدار	مستحق	مستحق
	مستحق	مستحق
	مستحق	مستحق
	مستحق	مستحق

Humayun Banu

CERTIFICATE OF SCANNING

The Document has been  
Scanned with the Identification  
Number 1202 1460 7.2021



Sub-Registra  
CHILAMATHUR

Bk - 1, CS No 1366/2021 & Doct No  
1460/2021. Sheet 5 of 9

JOINT SUBREGISTRAR271  
Chilamathur



- 3.1. A sum of Rs. **2,00,000/-** (Rupees Two Lakhs only) has been paid [REDACTED] through NEFT No. 23220846741, drawn on ICICI Bank in favour of the Vendor No. 01 by the Purchaser, the receipt whereof is hereby acknowledged by the Vendor No. 01 and all the other Vendors;
- 3.2. A sum of Rs. **10,00,000/-** (Rupees Ten Lakhs only) has been paid [REDACTED] through Demand Draft bearing No. 502132 drawn on ICICI Bank in favour of the Vendor No. 02 by the Purchaser, the receipt whereof is hereby acknowledged by the Vendor No. 02 and all the other Vendors;
- 3.3. A sum of Rs. **10,00,000/-** (Rupees Ten Lakhs only) has been paid [REDACTED] through Demand Draft bearing No. 502133 drawn on ICICI Bank in favour of the Vendor No. 03 by the Purchaser, the receipt whereof is hereby acknowledged by the Vendor No. 03 and all the other Vendors;
- 3.4. A sum of Rs. **10,00,000/-** (Rupees Ten Lakhs only) has been paid [REDACTED] through Demand Draft bearing No. 502134 drawn on ICICI Bank in favour of the Vendor No. 04 by the Purchaser, the receipt whereof is hereby acknowledged by the Vendor No. 04 and all the other Vendors;
4. The Purchaser themselves or through their advocates have conducted a due diligence of the Schedule Properties based on the title deeds and other incidental revenue documents furnished and with the respected revenue department and all concerned departments. In appreciation of the representations and warranties made by the Vendors with respect to marketable title, family trees and possession/occupation of the Schedule Properties, the Purchaser has come forward to purchase the Schedule Properties in accordance with the terms and consideration set forth herein.
5. The Purchaser has taken physical inspection of the Schedule Properties and have been represented by the Vendors that there are no easements, quasi-easements, restrictive covenants or other rights or servitudes and that the Schedule Properties is free from encumbrances, attachments, or charges of any kind. The PURCHASER shall pay the total consideration for the physical extent of land available only. Value for any extent of land used in road widening, nala or any other government use shall be deducted from the total sales consideration.
6. The Vendors hereby acknowledge receipt of the Sale Consideration in full and acquits the Purchaser of any further payment, towards Sale Consideration and in consideration thereof the Vendors hereby grant, convey, sell, transfer, assign and assure, UNTO AND TO THE USE of the Purchaser the Schedule Properties free from all encumbrances, court attachments, litigation, maintenance charges, claims and demands whatsoever together with all the rights of way, easements of necessity, water, water courses, drains, privileges, appurtenances, advantages whatsoever pertaining to or belonged to the Schedule Properties, who shall hold, possess, use and enjoy all the right, title and interest claims, payments of the Vendors and all other rights, payments, privileges and amenities belonging thereto,

1st, 5th, 9th and 13th Linc Connection

کلیف احمد

Khalid Ahmed

ارشد احمد

سید

مستاجر

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Humayun Basha

TO HAVE AND TO HOLD the Schedule Properties and every part thereof, TO AND UNTO the Purchaser absolutely and forever.

7. The Vendors hereby covenant with the Purchaser that notwithstanding any act, deed or thing heretofore done, excluded, or knowingly suffered, the Vendors have full power and absolute authority and indefeasible title to sell the Schedule Properties and the Purchaser shall hereafter peacefully and actually HOLD, POSSESS AND ENJOY, the Schedule Properties without any claim or demand, disturbance or interruption whatsoever from the Vendors.
8. The Vendors have, on this day, handed over the originals of all the title documents (where applicable with certified copies) simultaneously on the execution of this Deed.
9. The Vendors have put the Purchaser in immediate and absolute vacant possession of the Schedule Properties as on with effect from the date of this Deed.
10. The Vendors have paid all taxes, rates, charges, and outgoings in respect of the Schedule Properties to the concerned authorities up to date of registration of this Deed. All taxes, rates, charges, and outgoings with respect to the Schedule Properties till the date hereof shall be paid by the Vendors and thereafter shall be borne by the Purchaser.
11. The Vendors shall sign all the necessary documents / papers / NOCs with respect to the transfer of Pattadar Passbooks and other revenue documents for the Schedule Properties in favour of the Purchaser and / or its nominee(s).
12. The Vendors have agreed to transfer and shall sign all the necessary documents / papers / NOCs with respect to the transfer of agriculture electricity connection and domestic electricity connection in favour of the Purchaser and / or its nominee(s).
13. The Vendors do hereby covenant with the Purchaser that the Vendors shall always indemnify and keep indemnified and save harmless the Purchaser against all claims and demands of any kind whatsoever from any person claiming under them or any third party in respect of any defect in the Vendors' title to the Schedule Properties. The Vendors' hereby further agree to keep the Purchaser fully indemnified against any claims that may arise in connection with the any agreements / sale agreements executed in favour of any third parties.
14. The Vendors, further covenant that they shall, at their own cost to do or execute or cause to be done or executed, all such lawful and useful acts, deeds and things and execute deeds of further assurances, confirmation deeds, rectification deeds and other things whatsoever, for further and more perfectly and more fully conveying and assuring ownership and possession of the Schedule Properties and every part thereof in the manner aforesaid according to the true intent and meaning of this Deed.

کے نام سے  
 Khaled Ahmed,  
 ارشد الدین  


ہوٹا جی ایم  
 ۲۰۱۵  
 ۲۰۱۵  
 ۲۰۱۵

نور بیباں  
 سیدہ بانو  
 سیدہ  
 Humayun Banu

15. The Vendors covenant with the Purchaser, that the Vendors are the absolute owners of the Schedule Properties and the Vendors are fully seized of and have the right to sell the same, in favour of the Purchaser and further there are no past or present acquisitions or legal or departmental proceedings against the Schedule Properties. The Vendors, further covenants with the Purchaser, that in case the Purchaser are deprived of whole or any part of the Schedule Properties hereby sold by reason of any defect found in the title of the Vendors or any encumbrances or any charges in the same to which this sale is not subjected, the Vendors shall pay to the Purchaser the whole of the Sale Consideration or such part of it, in favour of the Purchaser. The Vendors assure that apart from the Vendors, there are no other persons interested in the Schedule Properties or portions thereof.
16. The Vendors do hereby declare that there are no trusts, minor rights, attachments, lis pendens, claims or demands whatsoever subsisting in the Schedule Properties and that the same is not the subject matter of any suit or litigation or proceedings before any court of law.
17. The Vendors hereby assure and covenant with the Purchaser that there are no encumbrances or any settlement, will, minor claims, charge, lien, mortgages, attachments, maintenance charges, either by agreement, order or decree pending or threatened legal proceedings or land acquisition proceedings or notifications of any kind or any other security or claims on the Schedule Properties that may in any manner derogate from the full and absolute ownership of the Schedule Properties hereby conveyed to the Purchaser.
18. Save as otherwise provided elsewhere in this Deed, amendment or modification of this Deed or any part hereof shall be valid and effective, only if such variance or novation is with the concurrence of both the Parties concerned in writing.
19. It is further agreed that the Purchaser shall bear registration charges including the stamp duty, registration fees and such other expenses in respect of registration of this Deed.
20. The Vendors confirms that the sale of Schedule Properties is not in contravention with any statutes/laws in force.
21. All disputes between the Parties regarding this Deed or any provision thereof shall be subject to the jurisdiction of the Courts of Andhra Pradesh, India.

**SCHEDULE OF THE PROPERTY.**

The Agricultural Dry Land property situated within the Ananthapuramu District, Registration District of Hindupur, Sub Registration District of Chilamathur in the **LEPAKSHI** Village Polam, Lepakshi Panchayath, Lepakshi Mandal.

U.S. S. M. K.

U.S. S. M. K.

نورجهان

Khalid Ahmed.

U.S. S. M. K.

سید بانو

U.S. S. M. K.

U.S. S. M. K.

سید

U.S. S. M. K.

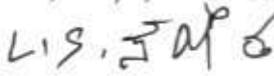
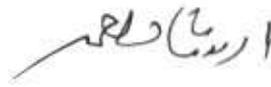
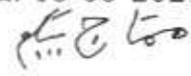
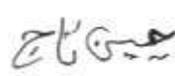
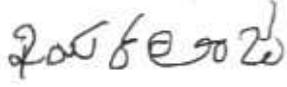
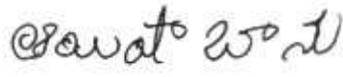
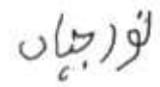
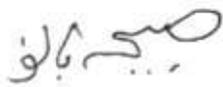
Humayun Bhanu

U.S. S. M. K.

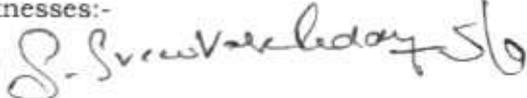
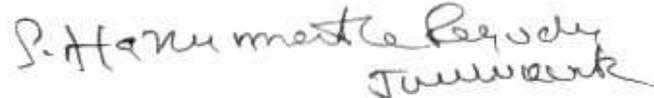
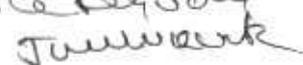
Babu.	Survey Number.	Extent.	Extent.	Extent.	Hectares.
		ACRES-CENTS.	ACRES-CENTS.	ACRES-CENTS.	
Govt. Dry.	427-3	0-24 out of	0-97 out of	2-56	0-097
Govt. Dry.	432-2C1	2-79 out of		11-16	1-127
TOTAL: <b>3-03 THREE ACRES 32,00,000/-.</b>					

**IN WITNESS WHEREOF** the Vendors and the Purchaser have affixed their respective signatures to this deed of absolute sale on the day, month and the year as mentioned earlier.

The Purchaser has paid Deficit Stamp Duty of Rs. 2,08,000/-, Registration Fee Rs. 32,000/-, User Charge Rs. 210/-, Dated: 15-03-2021.

 Khulid Ahmad  	   	   Humayun Bana
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Witnesses:-

(1)  S. Suresh Babu  
 P. Hanumantha Reddy  
 J. Venkatesh

(2)  S/o C. Abdul Kuresh  
 S/o K. Lakshmaiah

భూమి కొలతల పటము  
FIELD MEASUREMENT SKETCH

జిల్లా :  
DISTRICT : ANANTAPUR  
మండలం :  
MANDAL : LEPAKSHI

గ్రామ సంఖ్య : 41  
(VILLAGE NUMBER)

గ్రామం పేరు :  
VILLAGE NAME : LEPAKSHI

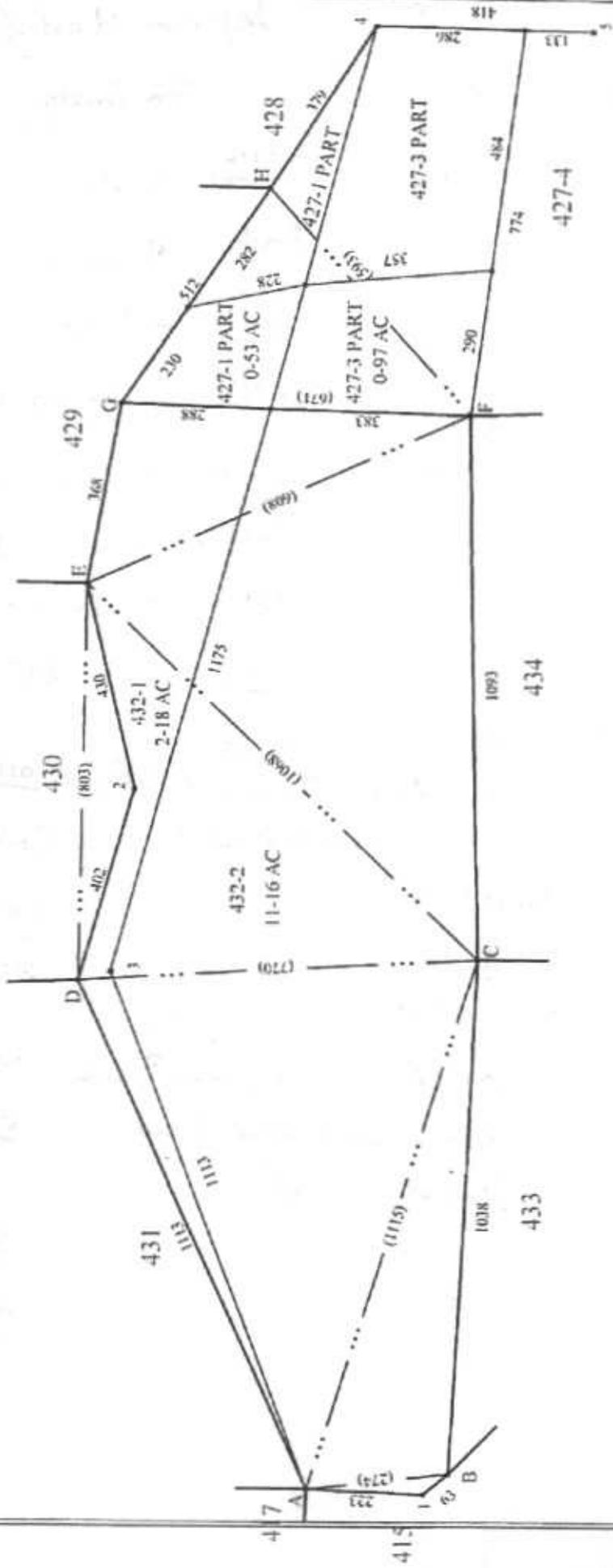
చిట్టల : హెక్టార్లు 0 ప్లగ్ 0 చ.మీ 0  
AREA : HECTARES . ACRES Sq.Mts  
29655003 0 29655 0

ఫీల్డ్ నెంబరు : 432  
(FIELD NUMBER)  
427-1  
427-3

లి.నెంబరు : 432

K. S. A. S.  
H. B. B.

COMBINE SKETCH IN SY.NO.:432 AND 427-1 PART, 427-3 PART OF LEPAKSHI POLAM



Lepakshi Village

Sy.No      Extent  
A.c  
 432-1- 2.18.

A.c  
 432-2- 11.16

A.c  
 427-1- 1.06

0.53 - As per Revenue Record  
 0.37 - Cultivated Land  
 (0.16) Road

A.c  
 427-3- 2.56.

0.70  
 0.97. As per Revenue Records  
 0.70. Cultivated Land  
 (0.27) Road

Lepakshi MandalBoundariesNorth.

Sy.No. 430, 429. Vanka

South:-

Sy.No. 432-2- Our land

East:-

4 Sy.No. 427-1- Our land

West:

Sy.No. 431 - Govt Land

North:. Sy.No. 432-1 - Our landSouth:. Sy.No. 433 & 434. Private landsEast:-

Sy.No. 427-3 - Our land

West:

Sy.No. 415 Lepakshi pedda Cheruvu

0.37North Sy.No. 429 VankaSouth:. 427-3 - Our landEast:. RoadWest:. Sy.No. 432-1 - Our land0.70North : Sy.No. 427-1. Our landSouth:. Sy.No. 427-4 -

Krishna Reddy Land

East:. RoadWest:. Sy.No. 432-2 - Our landChilamathuru  
Sub-Registers

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ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూ శాఖ, భూమి రికార్డులు కంప్యూటరీకరణ  
భూమి యజమాన్యపు హక్కుల రికార్డు ప్రకారము (1-బి) నమోదు (ROR)



Application No:

AP20 62920053

Date: 23/03/2021

జిల్లా : ఆనంధపురము

గ్రామము : లేపాక్షి

మండలము : లేపాక్షి

విస్తీర్ణము యూనిట్లు : ఎ.గుం./ఎ.సెం.

వరుస సం.	పట్టాదారు పేరు	(తండ్రి/తల్లి పేరు)	ఖాతా సంఖ్య	సర్వే సంఖ్య మరియు సర్-డివిజన్	భూమి వివరణ	ముల్తం విస్తీర్ణము	పట్టాదారుకు ఏ విధముగా సంక్రమించింది/ సాగుచేసారు
1	2	3	4	5	6	7	8
1	మహమ్మద్ ఇర్షాద్ అహ్మద్	బి అబ్దుల్ సత్తార్ షాద్	2257	432-2c1	మట్ల	2.7900	అనుచరికము
2				432-1c1	మట్ల	0.5400	అనుచరికము

Certified By

Name: C.J. Balaram  
Designation: TAHSILDAR  
Mandal: లేపాక్షి

Verified by CHUKKAPALLI JAYA BALARAM

Note : This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.meeseva.gov.in/> by furnishing the application number mentioned in the Certificate.

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ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము  
**Declaration by the Authorized Agent for Delivering the Electronic Services**

- i. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన సకలు అయి వున్నది.  
 The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.
- ii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము నియోగింపబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి క్రమబద్ధమైన పద్ధతిలో సేకరింపబడినది.  
 The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.
- iii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము కంప్యూటర్ సిస్టమ్స్ లో క్రమమైన పద్ధతిలో సమయ చేయబడినది.  
 During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.
- iv. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచార సేకరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ సరిగ్గా పనిచేయుచున్నవి మరియు సకలు కంప్యూటర్ సిస్టమ్స్ లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యధార్థతను ప్రభావితం చేసే ఏవిధమైన నిర్వహణ సమస్యలు లేవు.  
 Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.
- పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.  
 The matter stated above is correct to the best of my knowledge and belief.

సంతకము  
 Signature

ముద్ర  
 Seal



ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూశాఖ, భూమి రికార్డుల కంప్యూటరీకరణ

AP20 62920067

పట్టాదారుని అడంగలు / పహాణి కాపీ

Application No:



ADL012145296521

Date : 23/03/2021

తల్లి : అనంతపురము

గ్రామము : లేపాకి

మండలము : లేపాకి

విస్తీర్ణము యూనిట్లు : Acres/cents

దసరి no. : 1430

విరుని సం.	సర్కే నంబరు మరియు సబ్-డివిజన్ నంబరు	మొత్తం విస్తీర్ణము	సా.ప.రాని/ సా.ప.నియ్య విస్తీర్ణము	భూమి స్వభావము / శిస్తు	భూమి వివరణ / జలా ధారము	అయకట్టు విస్తీర్ణము	జలా సంబంధం	పట్టాదారు పేరు (తండ్రి/దర్త పేరు)	అనుచవదారు పేరు తండ్రి/దర్త పేరు)	అనుభవ విస్తీర్ణము / అనుభవ స్వభావము
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	432-2c1	2.7900	0.0000 2.7900	పట్టా 0.0000	మట్ట వర్షం	2.7900	2257	మహమ్మద్ ఇక్బాల్ అహ్మద్ జి అబ్దుల్ సత్తార్ సాద	మహమ్మద్ ఇక్బాల్ అహ్మద్ జి అబ్దుల్ సత్తార్ సాద	2.7900 పెట్టారము

Certified By

Name: C.J. Balaram  
Designation: TAHSILDAR  
Mandal: లేపాకి

Verified by CHUKKAPALLI JAYA BALARAM

Note : This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.meeseva.gov.in/> by furnishing the application number mentioned in the Certificate.

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Note: This is a Digitally Signed Certificate, does not require physical signature and this certificate can be verified at <http://www.ap.meeseva.gov.in/> by furnishing the application number mentioned in the Certificate.

ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము  
**Declaration by the Authorized Agent for Delivering the Electronic Services**

i. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన సకలు అయి వున్నది.

The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.

ii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము నియోగింపబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి క్రమబద్ధమైన పద్ధతిలో సేకరింపబడినది.

The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.

iii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము కంప్యూటర్ సిస్టమ్స్ లో క్రమమైన పద్ధతిలో నమోదు చేయబడినది.

During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.

iv. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచార సేవరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ సరిగ్గా కనిచేయుచున్నవి మరియు సదరు కంప్యూటర్ సిస్టమ్స్ లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యధార్థతను ప్రభావితం చేసే ఏదీధమైన నిర్వహణ సమస్యలు లేవు.

Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.

పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.

The matter stated above is correct to the best of my knowledge and belief.

సంతకము  
Signature





ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూ శాఖ, భూమి రికార్డు పూర్వకరణ మిషన్  
భూమి యజమాన్యపు హక్కుల రికార్డు ప్రకారము (1-బి) నమోదు (ROR)



Application No:

AP20 62923221

ROR012147961581

Date : 18/03/2021

జిల్లా : ఆనంఠపురము

గ్రామము : లేపాక్షి

మండలము : లేపాక్షి

విస్తీర్ణము యూనిట్లు : ఎ.గుం./ఎ.ఎం.

వరుస నం.	పట్టాదారు పేరు	(తండ్రి/దర్త పేరు)	ఖాతా నంబరు	సర్వే నంబరు మరియు సబ్-డివిజన్	భూమి వివరణ	మొత్తం విస్తీర్ణము	పట్టాదారుకు ఏ విధముగా సంక్రమించింది/ సాగుచేసారు
1	2	3	4	5	6	7	8
1	యల్ యస్ నౌషాద్	లేట్ యల్ యస్ ఇక్బాల్ సాబ్	1723	432-2b	మెట్ట	2.7900	అనువంశికము
2				432-1c2	మెట్ట	0.5600	అనువంశికము
3				427-3	మెట్ట	0.9700	అనువంశికము
4				427-1	మెట్ట	0.5300	అనువంశికము
5				398-2C	తరి	0.1300	అనువంశికము
6				398-2B	తరి	0.3100	అనువంశికము
7				354-3	మెట్ట	0.1100	అనువంశికము

Certified By

*Balaram*

Name: C.J.Balaram  
Designation: TAHSILDAR  
Mandal: లేపాక్షి

Verified by CHUKKAPALLI JAYA BALARAM

**Note :** This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.mceseva.gov.in/> by furnishing the application number mentioned in the Certificate.

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Download Certificate

**Note:** This is a Digitally Signed Certificate, does not require physical signature and this certificate can be verified at \_\_\_\_\_ by furnishing the application number mentioned in the Certificate.

**ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము**  
**Declaration by the Authorized Agent for Delivering the Electronic Services**

i. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన సకలు అయి వున్నది.

The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.

ii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము నియోగించబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి ప్రమబద్ధమైన పద్ధతిలో సేకరింపబడినది.

The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.

iii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము కంప్యూటర్ సిస్టమ్స్ లో ప్రమబద్ధమైన పద్ధతిలో నమోదు చేయబడినది.

During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.

iv. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచార సేకరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ సరిగ్గా పనిచేయుచున్నవి మరియు నవరు కంప్యూటర్ సిస్టమ్స్ లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యధార్థతను ప్రభావితం చేసే ఏవిధమైన నిర్వహణ సమస్యలు లేవు.

Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.

పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.

The matter stated above is correct to the best of my knowledge and belief.

సంతకము  
Signature

ముద్ర  
Seal



AP20 62923199

ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూశాఖ, భూమి రికార్డుల కంప్యూటరీకరణ

పట్టాదారుని అడంగలు / పహాణి కాపీ

Application No:



ADL012145232112

Date : 18/03/2021

జిల్లా : ఆనంరెవెన్యూ

గ్రామము : లేపాక్షి

మండలము : లేపాక్షి

విస్తీర్ణము యూనిట్లు : Acres/cents

పసరి నం. : 1430

విరుస నం.	సర్వే నంబరు మరియు సబ్-డివిజన్ నంబరు	మొత్తం విస్తీర్ణము	సా.ప.రావి/ సా.ప.వర్షు విస్తీర్ణము	భూమి స్వభావము / శిస్తు	భూమి వివరణ / జలా ధారము	ఆయకట్టు విస్తీర్ణము	ఖాతా నంబరు	పట్టాదారు పేరు (తండ్రి/తల్లి పేరు)	అనుభవదారు పేరు తండ్రి/తల్లి పేరు)	అనుభవ విస్తీర్ణము / అనుభవ స్వభావము
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	427-3	2.5600	0.0000 2.5600	పట్టా 1.9600	మెట్ట వర్షం	2.5600	1244	సునీత మాధవ రెడ్డి	సునీత మాధవ రెడ్డి	0.7900 కొనుగోలు
2							1245	సత్య ప్రీయ పురుశోత్తమ రెడ్డి	సత్య ప్రీయ పురుశోత్తమ రెడ్డి	0.8000 కొనుగోలు
3							1723	యల్ యస్ నాపాద్ లేట్ యల్ యస్ ఇక్బాల్ సాబ్	యల్ యస్ నాపాద్ లేట్ యల్ యస్ ఇక్బాల్ సాబ్	0.9700 పిల్లార్థము

Certified By

Name: C.J. Balaram

Designation: TAHSILDAR

Mandal: లేపాక్షి

Verified by CHUKKAPALLI JAYA BALARAM

Note : This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.mee seva.gov.in/> by furnishing the application number mentioned in the Certificate.

Print

Note: This is a Digitally Signed Certificate, does not require physical signature and this certificate can be verified at by furnishing the application number mentioned in the Certificate.

**ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము**  
**Declaration by the Authorized Agent for Delivering the Electronic Services**

- i. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన నకలు అయి వున్నది.  
 The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.
- ii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము నియోగింపబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి క్రమబద్ధమైన పద్ధతిలో సేకరింపబడినది.  
 The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.
- iii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము కంప్యూటర్ సిస్టమ్స్ లో క్రమమైన పద్ధతిలో సమోదయము చేయబడినది.  
 During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.
- iv. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచార సేవరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ సరిగ్గా పనిచేయుచున్నవి మరియు సదరు కంప్యూటర్ సిస్టమ్స్ లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యధార్థతను ప్రభావితం చేసే ఏవిధమైన నిర్వహణ సమస్యలు లేవు.  
 Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.

పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.  
 The matter stated above is correct to the best of my knowledge and belief.

సంతకము  
 Signature

ముద్ర  
 Seal